Govt. of Uttarakhand

Dehradun

उत्तराखण्ड शासन

Action Taken Report

Original Application No. 40/2015

In the Matter of Sandeep Kumar

Vs/

MoEF and Ors.

Submitted to

Principle Bench, Hon'ble NGT

New Delhi

प्रेषक,

निदेशक,
भूतत्व एंव खनिकर्म इकाई,
उद्योग निदेशालय उत्तराखण्ड, देहरादून।

सेवा में,

श्री राहुल वर्मा,
अपर महाधिवक्ता,
माननीय उच्चतम न्यायालय, नई दिल्ली।

संख्या : **/एन0जी0टी0 40/2015/2019/भू0खनि0ई0/2019–20** दिनांक 26 **सितम्बर 2019**

विषयः– **माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली मे योजित मूल आवेदन संख्या 40/2015 संदीप कुमार बनाम पर्यावरण, वन एवं जलवायु मंत्रालय भारत सरकार व अन्य के सम्बन्ध मे।**

महोदय,

उपरोक्त विषयक अवगत कराना है कि माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली मे योजित मूल आवेदन संख्या 40/2015 संदीप कुमार बनाम पर्यावरण, वन एवं जलवायु मंत्रालय भारत सरकार व अन्य के सम्बन्ध मे माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली द्वारा पारित आदेशों के अनुपालन मे सम्बन्धित खनन क्षेत्रों में प्रमुख, वन पारिस्थितिकी एवं जलवायु परिवर्तन प्रभाग, वन अनुसंधान संस्थान, देहरादून द्वारा अपने पत्र संख्या 1168/4–92 (NGT Haridwar)/व0पा0ज0प0प्र0–2019, दिनांक 25.9.2019 के द्वारा "Environmental compensation payable for illegal mining in Ganga River at Haridwar (NGT Haridwar) परियोजना की फाईनल रिपोर्ट की प्रति इस पत्र के साथ संलग्न कर इस अनुरोध के साथ प्रेषित की जा रही है कि उक्त रिपोर्ट को माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली के समक्ष प्रस्तुत करने का कष्ट करें।

संलग्नकः– **उपरोक्तानुसार।**

भवदीय

(डा0 मेहरबान सिंह बिष्ट)
निदेशक।

पृष्ठांक : 883 **/एन0जी0टी0 40/2015/2019/भू0खनि0ई0/2019–20, तद्दिनांकित।**

प्रतिलिपि : निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. अपर मुख्य सचिव, खनन, उत्तराखण्ड शासन, देहरादून।
2. डा0 एस0डी0 सिंह, ए0पी0सी0सी0एफ0/नोडल अधिकारी, (एन0जी0टी0) नई दिल्ली।
3. प्रमुख, वन पारिस्थितिकी एवं जलवायु परिवर्तन प्रभाग, वन अनुसंधान संस्थान, देहरादून को उनके पत्र दिनांक 25.9.2019 के क्रम मे सूचनार्थ प्रेषित।

(डा0 मेहरबान सिंह बिष्ट)
निदेशक।

Scanned by CamScanner

सं 1168/4–92(NGT Haridwar)/व.पा.ज.प.प्र–2019
वन पारिस्थितिकी एवं जलवायु परिवर्तन प्रभाव
वन अनुसंधान संस्थान, देहरादून

दिनांक 25/9/2019

सेवा में,

निदेशक,
भूविज्ञान एवं खनन इकाई,
उद्योग निदेशालय
देहरादून, उत्तराखण्ड

विषयः परियोजना **Environmental compensation payable for illegal mining in Ganga River at Haridwar** (NGT Haridwar) की फाइनल रिर्पोट जमा करने के संबंध में।

संदर्भ : आपका पत्र सं. 673/4–92/NGT-Haridwar-ECC&FI-2017 दिनांक 22.5.2019

महोदय,

उपरोक्त विषयक पत्र के संदर्भ में इस प्रभाग से "**Environmental compensation payable for illegal mining in Ganga River at Haridwar** (NGT Haridwar) परियोजना की फाइनल रिर्पोट की 15 प्रतियां आवश्यक कार्रवाई हेतु संलग्न है।

धन्यवाद।

भवदीय,

(एन. बाला)
प्रमुख,
वन पारिस्थितिकी एंव जलवायु परिवर्तन प्रभाग

संलग्नकः यथावर्णित

Report *on*

Environmental Compensation Payable for the Illegal Mining in Ganga River at Haridwar

Original Application No. 40 of 2015

In the matter of:

Sandeep Kumar Vs. MoEF&CC and Ors.

Prepared by

Forest Research Institute

Indian Council of Forestry Research and Education

(An autonomous body of Ministry of Environment, Forest and Climate Change)

PO : New Forest, Dehradun - 248 006

http://fri.icfre.gov.in/

August, 2019

Care has been taken to make the report factually and scientifically correct on the basis of the data and information made available, subject to the limitations mentioned in the document. However, the report is strictly meant for the information and use by the Geology & Mining Department, Uttarakhand. The Institute may not be held liable in case any loss or damage is caused to anybody by using the information or observations made in this report.

Director
Forest Research Institute
P.O. New Forest
Dehradun, Uttarakhand - 248006
Ph: 0135 222 4444; 2755277
Fax: 0135 2756865
Website: www.fri.icfre.gov.in
Email: dir_fri@icfre.org

Environmental Compensation Payable for Illegal Mining in Ganga River at Haridwar

Original Application No. 40 of 2015

In the matter of:

Sandeep Kumar Vs. MoEF&CC and Ors.

August, 2019

Submitted to

Geology and Mine Department
STATE OF UTTARAKHAND

Submitted by

Forest Research Institute
(Indian Council of Forestry Research and Education)
PO: New Forest, Dehradun – 248006

Team members for conducting study on "Determining environmental compensation to be payable for illegal mining and environmental degradation" as per the direction of Hon'ble **National Green Tribunal.**

In compliance to the letter No. 724/40-2015/NGT/G.M.D/2018-19 dated 27th August 2019 from *Geology and Mining* Unit, *Directorate* of *Industries Uttarakhand, following the order of* Hon'ble NGT dated 25th July 2018 in the matter of Sandeep Kumar Vs. MoEF & Ors. The report on "Determining environmental compensation to be payable for illegal mining and environmental degradation" has been prepared by the team of the scientists and officers of Forest Research Institute (FRI), Dehradun. The name and designation of the team members is indicated below.

Team members from FRI, Dehradun

S. No.	Name	Designation	Signature
1	**Sh. A. S. Rawat, *IFS***	Director, Forest Research Institute	
2	**Sh. N. Bala**	Scientist-F and Head, Forest Ecology and Climate Change Division	
3	**Dr. Parul Bhatt Kotiyal**	Scientist-E, Forest Ecology and Climate Change Division	
3	**Dr. Tara Chand**	Scientist-D, Forest Ecology and Climate Change Division	
4	**Dr. Parmanand Kumar**	Scientist-C, Forest Ecology and Climate Change Division	
5	**Sh. S.K. Kamboj**	ACTO, Forest Ecology and Climate Change Division	

Table of Contents

1. **INTRODUCTION**.....1

1.1. **Introduction**.....1

1.2 **Riverscape**.....1

1.2.1 River as an ecosystem.....1

1.2.2 Components of river corridor.....2

1.2.3 Influence of channel morphology in river ecology.....3

1.2.4 Human interventions on river environment and threats.....3

1.3 **River-bed material mining**.....4

1.4 **Impact of river-bed mining**.....5

1.4.1 Impact on geomorphology and hydrology.....6

1.4.2 Changes in bed forms.....6

1.5 **Impact on ecology**.....7

2. **CONTEXT OF THE STUDY**.....9

3. **METHDOLOGY**.....10

4. **OBSERVATIONS**.....16

5. **CONCLUSIONS**.....24

6. **LIMITATIONS**.....25

LIST OF FIGURE

Figure 1: Visit of mining site by team of FRI……..…...….10

Figure 2: Location of mining site of Respondent No. 6 and 7…….....….11

Figure 3: Location and Khasra map of mining sites…… ……...……12

Figure 4: View of mining site-1…….…..…..…..13

Figure 5: Bacterial population of site 1&2……..….……19

Figure 6: View of mining site-2…….…..……19

Figure 8: View of mining site-2…….……..……20

LIST OF TABLES

Table 1: Ecological parameters of herbs at site-1 nearby bank……17

Table 2: Ecological parameters of herbs at site-1 at the mining site……...……17

Table 3: Ecological parameters of shrubs and sapling at site-2 nearby bank of river……..…17

Table 4: Ecological parameters of herbs at site-2 nearby bank of river...……18

Table 5: Ecological parameters of herbs at site-2 at the mining site...…….……18

Table 6: Bacterial colony forming units (CFU) from the mining site.....……18

Table 7: Estimation of potential riverbed material available for extraction……..…21

Table 8: Environmental damage cost..…….……23

List of Annexures

Annexure I **:** Office Memo No: 896/VII-1/168-KH/2010

Annexure II **:** Office Memo No: 898/VII-1/167-KH/2010

Annexure III **:** Environmental Clearance granted to Sri Ramesh Chand Arora

Annexure IV **:** Environmental Clearance suspended to Sri Ramesh Chand Arora

Annexure V : Revoked suspended Environmental Clearance to Sri Ramesh Chand Arora

Annexure VI **:** Environmental Clearance granted to Sri Rajender Kumar

Annexure VII **:** Environmental Clearance suspended to Sri Rajender Kumar

Annexure VIII **:** Revoked suspended Environmental Clearance to Sri Rajender Kumar

Annexure IX **:** Order of Hon'ble NGT dated 25/7/2018

Annexure X **:** Site inspection by team from Forest Research Institute

Annexure XI **:** Reply to Hon'ble NGT from Geology and mining department, Uttarakhand

Annexure XII **:** Details of *Ravanna* Books use by Ramesh Chand Arora for extraction of RBM.

Annexure XIII **:** List of *Ravanna* Books use by Rajender Kumar for extraction of RBM

Annexure XIV **:** Minutes of meeting and visit of officials of Revenue and land department, Geology and Mining Department and Environment and pollution control board.

LIST OF ABBREVIATIONS

BOD	**:**	Biological oxygen demand
CFU	**:**	Colony forming units
EC	**:**	Environmental clearances
EMD	**:**	Ernest money deposit
FRI	**:**	Forest Research Institute
FSI	**:**	Forest Survey of India
ft	**:**	Feet
ha	**:**	Hectare
IIFM	**:**	Indian Institute of Forest Management
LTF	**:**	Less than 10% forest
MDF	**:**	Moderately dense forest
MoEF&CC	**:**	Ministry of Environment, Forest & Climate Change
NPV	**:**	Net Present Value
PDA	**:**	Potato dextrose agar
NTFP	**:**	Non Timber Forest Product
OF	**:**	Open Forest
RBM	**:**	Riverbed material
SCARF	**:**	Standard Compensatory Afforestation Restoration Factor
TEV	**:**	Total Economic Value
VDF	**:**	Very Dense Forest

1.1. Introduction

Mining is an important economic activity which has the potential of contributing to the development of areas endowed with the resources. Materials recovered by mining include bauxite, coal, diamonds, iron, precious metals, lead, limestone, nickel, phosphate, rock salt, tin, uranium etc. Mining in a wider sense can also include extraction of petroleum, natural gas, and even water.

India is the developing country and it is the 2nd largest populated country in the world. The infrastructure, industries and urbanization are the main key points for a developed / developing country. The main raw materials for construction of these key points are riverbed material (RBM) like sand, gravel and boulders which are obtained from the rivers viz. perennial, seasonal, and annual. The perennial river, in the northern region of India, are Indus, Ganga, Yamuna, Beas, Jhelum, Satluj, Ravi, and Chenab which provides a large amount of river bed material for the developmental activities [1,2,3,4]. But due to the rapid growth of population across all states of India, these rivers are being overexploited there by affecting all natural resources including RBM. The situation has become worse as these rivers are being mined out unscientifically leading to the many environmental effects in and around the river ecosystem [5].

1.2 Riverscape

Rivers are the fundamental components of a landscape and are much more than just the water flowing inside it. River water is major component which links several interdependent components such as rocks, sediment, and living organism to form a river ecosystem. These complex systems of flowing waters drain through specific land areas through multiple and complex interactions of geological, geo-morphological, climatic and hydrological processes.

1.2.1 River as an ecosystem

Rivers provide habitat for many biotic communities all along their courses. The longitudinal changes in community structure within a river system reflect differences in the capacity of various species to tolerate the changing physical and chemical conditions along with differences in food resources, predators, and competitors in the system. A river ecosystem consists of interrelated living and a non-living environment. Flow or hydrology is the central driving force of river ecology. From a biological point of view, flowing water has a number of advantages over stagnant water. It is constantly mixed up by turbulence providing nutrients,

exchange of respiratory gasses, and removal of wastes. Lotic water is fundamental for the downstream and lateral movement of plants and animals. However, the character of flow changes from the headwater to the river mouth leads to a characteristic zonation for the biota of rivers. In floodplain rivers, the recession of the annual flood delivers high levels of dissolved organic carbon and detritus (wood, leaves, seeds, etc.) to the main channel. This lateral connectivity is so important for sustaining the integrity of large floodplain rivers.

1.2.2 Components of river corridor

The fundamental component of river corridor is the riverbed, flood plain and transition upland fringe as the riparian zone. Riverbed is naturally lowered landform usually used as a passageway for flowing water. The next component is the floodplain which is the neighbouring part of the riverbed, flooded by high water at different intervals varying from very often to seldom. The floodplain may be situated on either one or both river banks, depending on relief. The transition upland fringe comprises the riparian zone. It begins above the floodplain and forms the frontier between the river corridor and the adjacent landscape.

1.2.2.1 Riverbed

The shape and size of the riverbed are defined by the equilibrium of the energy of the water stream (slope and water velocity) and the resistance of substratum (particle size of the sediment and its runoff). If we illustrate this on a scale where we have the sediments on one side and the water energy on the other, every decrease in the water energy will result in smaller sediment particles and in the widening of the riverbed. Riverbed material chiefly determines the morphology of the river. It represents the sediment eroded from upstream, their transportation and deposition on river floor at downstream. It can be composed of boulders, coarse and/or fine materials.

1.2.2.2 Floodplain

The floodplain is divided into two parts: hydrologic floodplain and topographic floodplain. The hydrologic floodplain is an area inundated about two out of every three years. The topographic floodplain includes the hydrologic floodplain up to the altitude reached by a flood peak of given frequency every 100 to 500 years. The topographic floodplain is used in spatial planning and development, and all the activities therein consider the risk of flooding. For instance, no human settlements or important infrastructure facilities should be developed in the floodplains. The floodplains, especially those downstream, are dynamic systems with many various components that undergo a continuous process of formation or disappearance

1.2.2.3 Riparian zone

Riparian zone is a very important component of the river corridor, and its ecosystem significance is even higher. Riparian zones form the interface between aquatic and terrestrial systems along inland watercourses. They have a disproportionate ecological role in the landscape considering their narrow extent, which makes them a good example of small natural features. Riparian vegetation plays an important role in riverbank consolidation and prevention of coastal erosion. Riparian species protect against erosion. The roots of riparian vegetation also serve as a filter that "swallows" most of the nutrients dissolved in groundwater before reaching the river. Vegetation in catchment basins considerably slows down rainwater runoff to the river, thus decreasing the risk of a high tide. The abundant vegetation controls evaporation from earth surface and keeps groundwater near the surface. Thus riparian zone plays a significant role in the restoration of river banks, its conservation and checking soil erosion.

1.2.3 Influence of channel morphology in river ecology

The morphology of a river channel results from the movement of water and sediment in relation to the material locally available in the bed and the banks. Hydraulic and morphological variability through space and time determine the different habitats within a given river channel and also in the adjacent riparian and floodplain zones. Channels change in a variety of ways through the processes of erosion and deposition. Surface runoff and sediment load changes in response to land use alterations such as deforestation, agriculture, grazing, urbanization and other influences. However, a change in the discharge and sediment load rarely produces an immediate response but instead initiates a change, or sequence of changes, which may extend over a long period.

1.2.4 Human interventions on river environment and threats

Today, the dynamics of river systems are affected significantly by human interventions either within the catchment or directly within the river corridor. Human induced disturbances like erosion and abrasion, siltation and burial, desiccation and extremes of water quality play a critical role in damaging or organizing communities and ecosystems in river. Ecologically and geo-morphologically, running waters are ever-changing systems. It is often implicitly assumed in fluvial geomorphology that, given sufficient time between disturbances or environmental changes, a fluvial system will reach a state of adjustment with a characteristic form, and that a dynamic steady-state will be maintained. In many cases, streams do maintain dynamic steady-

state equilibrium, but many do not, either because they are too frequently disturbed, or they are inherently unstable.

River regulation by dams, diversions, channelization and other physical controls, resource extraction including RBM has significantly altered majority of the rivers. The physical, chemical and biological characteristics of rivers suffer from these effects. In addition to directly altering river flow, anthropogenic activities transform the landscape through which the river flows. Erosion delivers more sediment to the river channel, with detrimental effects on the in-stream habitat. Removal of riparian vegetation leads rise in temperature of overlying waters, shift from heterotrophy to autotrophy, reduced bank stability, and loss of the natural capacity to prevent sediments and nutrients from reaching river channels. Anthropogenic activities also enhance the quantity of chemical wastes entering rivers, both from agricultural and urban sources.

1.3 River-bed material mining

River sand and gravel are generally mined from alluvial deposits — both from active channels river bed and flood plains/overbank areas. Mining of sand and gravel from active channels is referred to as in-stream mining and mining from overbank areas in the lowlands as floodplain mining.

1.3.1 In-stream mining

In-stream sand deposits are easily accessible, well-sorted, and generally free from fine particulates such as silt and clay. Hence, it is extensively used in construction industry for concrete preparation and plastering. Different methods are adopted to extract sand from the active channels of river systems. The commonly adopted practices are (i) pit excavation and (ii) bar skimming (also known as bar scalping). Pit excavation can be classified further into the dry pit and wet pit mining. Dry pit mining refers to mining of sand from dry ephemeral stream beds by manual or mechanical methods using conventional bulldozers, scrapers, and loaders. Wet pit mining requires the use of a dragline or hydraulic excavator to extract sand and gravel below the water table level or within a perennial stream itself. If the water is shallow, mining is carried out manually. In some cases, high power jet pumps are used for the extraction of sand from wet pits and river channel. Bar skimming involves scraping off the top layer (of variable thickness) from a gravel bar without excavating below the summer water level. Bars are temporary storage features in which sand and gravel pass through. Controlled bar skimming is a recommended sand extraction method in most of the developing countries as a means of

achieving stream resource conservation while sustaining the mining industry. Bar skimming is somewhat a controlled type of sand extraction. Usually, bar skimming is done above the water table and within a minimum width buffer that separates the excavation site from the low flow channel and the adjacent active channel bank.

1.3.2 Floodplain mining

Floodplains and terraces (older floodplains) are the sites of sediment storage in river systems and can contain large quantities of sand and gravel. Floodplain mining pits often extend below the water table, which can provide a convenient water source for separating desired particle sizes from the excavated materials. The deep pits left after floodplain mining often coalesce due to the collapse of the separating boundary walls of the pits. Under high flow regimes of monsoon, some of the pits can even be captured by the river ultimately leading to valley widening and disfiguration of the natural channels. All these processes not only change the aesthetics of floodplain areas of the river but also impose tremendous pressure in the geo-environmental and socio-economic settings of the region.

1.4 Impact of river-bed mining

River-bed material is vital for sustenance of rivers. The river-bed mining has several impacts on the river environment. Sand mining disturbs and completely remove the habitat from the mined zones. It leads to changes in its channel form, physical habitats and food webs – the river's ecosystem. It also increases the velocity of flow in river which destroy flow-regime eventually erodes the river banks. Major impacts of the riverbed mining are as follows

- Channel widening causes shallowing of the streambed, producing braided flow or subsurface inter-gravel flow in riffle areas, hindering movement of fishes between pools.
- Riverbed becomes dry due to exposure to solar radiation decrease the surface and groundwater.
- Depletion of sand in the streambed causes the deepening of rivers and estuaries, and the enlargement of river mouths and coastal inlets. It leads to saline-water intrusion.
- Removal of vegetation and destruction of the soil profile destroys habitat above and below the ground and faunal population decrease.

Sand budget of a particular environment is essential to project the mining potential before sand mining. Specific hydrologic and hydraulic information are necessary. The riverbed material (RBM) mining is widely perceived as a developmental activity with its associated economic dimensions. The geo-morphological and hydrological aspects usually draw public attention

only during the floods and droughts. With the increased awareness about pollution, environmental aspects of mining have also started drawing public attention. However, the ecological impacts of mining still remain within the domain of scientists.

1.4.1 Impact on geomorphology and hydrology

Sand mining disturbs the equilibrium of a river channel because it intercepts material load moving within a dynamic system and triggers an initial morphological response to regain the balance between supply and transport. Habitat alteration is also inevitable when morphological adjustments take place. The extent of these effects depends on the type and scale of sand extraction, the channel's resistance to erosion, and watershed differences in hydrology and sediment transport. The various effects of sand mining on the river bed geomorphology and hydrology are discussed below:

1.4.2 Changes in bed forms

River channels transport sediments and water from headwaters to its mouth. They are built up and maintained by erosion and deposition of sediments during river flows. Water current velocity varies from one part of a given cross section to another. Most rivers experience a wide range of flows along its river course. In relatively undisturbed river systems a condition known as dynamic equilibrium exists where gradual erosion of outside bends of river meanders and deposition of eroded material on inside bends occurs. A dynamic equilibrium is formed within the alluvial channels:

(i) The quantity of sediment,
(ii) Particle diameter or size of the sediment,
(iii) Water discharge and
(iv) Slope of the stream.

If any one of these four variables is altered, the river loses its equilibrium, ultimately leading to channel instability. Channel stability in a given river reach occurs from a delicate balance among river flow, channel form, the influx of sediment from the watershed and loss of sediment to downstream reaches.

1.4.3 Toe cutting and bank erosion

Indiscriminate sand extraction from the river beds often aggravates bank erosion incidence. Mining reduces the strength of river banks and resistance to erosion by enlarging channel cross sections and by damages to bank integrity and riparian vegetation at access points.

1.4.4 Turbidity and water quality

Wash-water discharge, storm runoff, and dredging activities from improper sand and gravel operations cause re-suspension of sediments and increase the turbidity of streams. Turbidity is greatest at dredging sites or wash water discharge points. Turbidity decreases with distance downstream and can be controlled by containing runoff and by filtering or containing wash water. Water temperature and dissolved oxygen of streams can be changed if in-stream mining reduces water velocity or spreads out the flow over shallow areas.

Water quality is greatly impacted due to stockpiling and dumping of excess mining materials and organic particulate matter, and oil spills or leakage from excavation machinery and transportation vehicles. Increased riverbed and bank erosion increases suspended solids in the water at the excavation site and downstream. Suspended solids may adversely affect water users and aquatic ecosystems. The impact is particularly significant if water users downstream of the site are abstracting water for domestic use. Suspended solids can significantly increase water treatment costs.

1.5 Impact on ecology

1.5.1 Riparian habitat, flora, and fauna

All species require specific habitat conditions to ensure long-term survival. The impact of mining goes much beyond the immediate mine sites. The fertile land, valuable timber resources and wildlife habitats in the riparian areas are lost. A stream habitat gets degraded resulting in loss of fisheries productivity, biodiversity, and recreational potential of the area. Factors that increase or decrease sediment supply often destabilize the bed and banks which in turn results in dramatic channel readjustments affecting the life forms and the habitat developing process. Furthermore, movement of unstable substrates results in downstream sedimentation of habitats. The complete removal of vegetation and destruction of the soil profile destroys habitat above and below the ground as well as within the aquatic ecosystem, resulting in the reduction in faunal population. Channel widening condition continues until the equilibrium between input and output of sediments at the site is re-established.

1.5.2 Biological environment

The environmental impact due to dredging stems from the suspension of sediment themselves and the release of pollutants from the disturbed sediment. Thus, dredging induced suspensions can perturb water quality and affect local biota. The operational design, scale, and duration of

activity are significant factors since each material handling phase - extraction, transport, and emplacement can generate undesirable effects. While the direct environmental impacts associated with offshore dredging are due to the massive displacement of the substrate and the subsequent destruction of non-motile benthic communities, the resulting indirect impacts are more subtle and can escape recognition by an untrained person. They include:

a) Restriction of feeding and respiratory efficiencies and induced mortalities in bottom-dwelling biota as a result of the smothering effect of sedimentation;
b) Reduction of the primary productivity (photosynthesis) due to turbidity in the water column;
c) Introduction of abnormal volumes of organic material and nutrients, thus increasing the biological oxygen demand (BOD), which in turn reduces oxygen levels and productivity;
d) Reintroduction of toxic substances uncovered by mining activities;
e) Inadvertent destruction of the adjacent habitat critical to the life cycles of certain organisms.
f) Disruption of migratory routes of motile organisms.

1.5.3 Destruction of riparian vegetation

Riparian vegetation is damaged by heavy equipment, processing plants and gravel stockpiles at or near the extraction site. Heavy equipment also causes soil compaction, thereby increasing erosion by reducing soil infiltration and causing overland flow. The natural hydraulics of the riparian zone during infrequent elevated flow levels (1 in 3 or 5 year events) are disturbed by temporary bridges and mounds of soil overburden and sand. In such cases water, with important nutrient and silt loads, may be prevented from being deposited on riparian terraces downstream of the disturbance. This can significantly impact on the recruitment of certain species which are reliant on these events for their long-term persistence on these terraces. In other words, a generation of recruitment may be lost causing a gap in the population structure which can be exploited by other species, commonly exotics.

2. CONTEXT OF THE STUDY

The account of the mining in allocated sites in river Ganga in Haridwar district spans over a period of about six years is briefly described in the following sub-sections.

1. Industrial Development Division, Uttarakhand through office memo No. 898/VII-1/167-B/2010 dated 21st June 2011 received six application for total mine lease area of 2.048 ha located in private land in *Khasara* No.- 300,301,302,303,304,&305 village BishanpurJharda (Ahtmaal) Tehsil and District Haridwar out of which, applicant Ramesh Chandra Arora was granted permission of mining for 3 years on the basis of fulfilling all the conditions set by District Administration and Geology and Mining Department of Uttarakhand (Annexure 1).
2. Industrial Development Division-1 of Uttarakhand through office memo No. 896/VII-1/168-B/2010 dated 21st June 2011 received six applications for lease of mine area (0.7775 ha) located in *Khasara* No-183,184 &185 in village Bishanpur Jharda, Tehsil and District Haridwar out which, applicant Rajendra Kumar was granted permission of mining for 3 years on the basis of fulfilling all the conditions set by District Administration and Geology and Mining department of Uttarakhand (Annexure 2).
3. Environmental clearance was accorded on 21st October 2013 to Ramesh Chandra Arora which was suspended on 6th June 2014 and again revoked on 2nd December, 2014. Permission for mining was granted on 30th January 2015 (Annexure-3, 4, 5).
4. Environmental clearance was accorded on 31st January, 2014 to Rajendra Kumar which was suspended on 6th June 2014 and again revoked on 2nd December, 2014. Permission for mining was granted on 30th January 2015 (Annexure-6, 7, 8).
5. The O.A. No. 40 of 2015 titled Sandeep Kumar V/s MoEF&ors was filed before the Hon'ble National Green Tribunal, New Delhi alleging illegal mining in river Ganga area of district Haridwar.
6. The Hon'ble National Green Tribunal directed vide orders dated 25th July 2018 to constitute the committee of the officer of the state of Uttarakhand to assess the environmental degradation (Annexure 9).
7. Vide letter no 686 (1)/X-3-18-15 (21)/201 dated 28th August 2018 FRI was assigned the work to assess the environmental degradation.

3. METHDOLOGY

In pursuance of the Hon'ble National Green Tribunal's order and the directions of the MoEF&CC, a team of scientists of Forest Research Institute (FRI) Dehradun was constituted to study and assess ecological damage in the mining area.

On site visit was conducted on 20th Sept, 2018 by team of FRI along with the officials of Revenue Department and Geology and Mining Department of Uttarakhand (Annexure-10). The FRI team examined the available reports, maps and other documents as secondary data before undertaking field study for environmental degradation. FRI team of experts again visited the mining site on 5th June 2019, 12th June 2019 and 16th July 2019 to collect the field data (Fig.1). Discussion were held with the mining department officials and local people.

Figure 1: Visit of mining site by team of FRI

3.1 Location and extent of mining

Site-1: The mining site of applicant Shri Ramesh Chandra Arora (Respondent-6) is located at village Bishanpur Jharda (Ahtmaal) Tehsil and Disttict Haridwar. The *Khasra* no of the site is 300, 301, 302, 303, 304 & 305 and the area is 2.048 ha. The site is a part of riverbed of Ganga. Latitude of the site is N $29^0$49'40.27" and longitude is E $78^0$09'27.71" (Fig. 2, 3&4).

Site-2: The mining site of applicant Shri Rajendra Kumar (Respondent-7) is located in village Bishanpur Jharda, Tehsil and Dist-Haridwar. Mine lease area is of 0.7775 ha in *Khasra* No-183,184 &185. The Latitude of the site is N $29^0$50'39.25" and longitude is E $78^0$09'23.45" (Fig. 2, 3&4).

Figure 2: Location of Mining Sites of Respondent No. 6 and 7

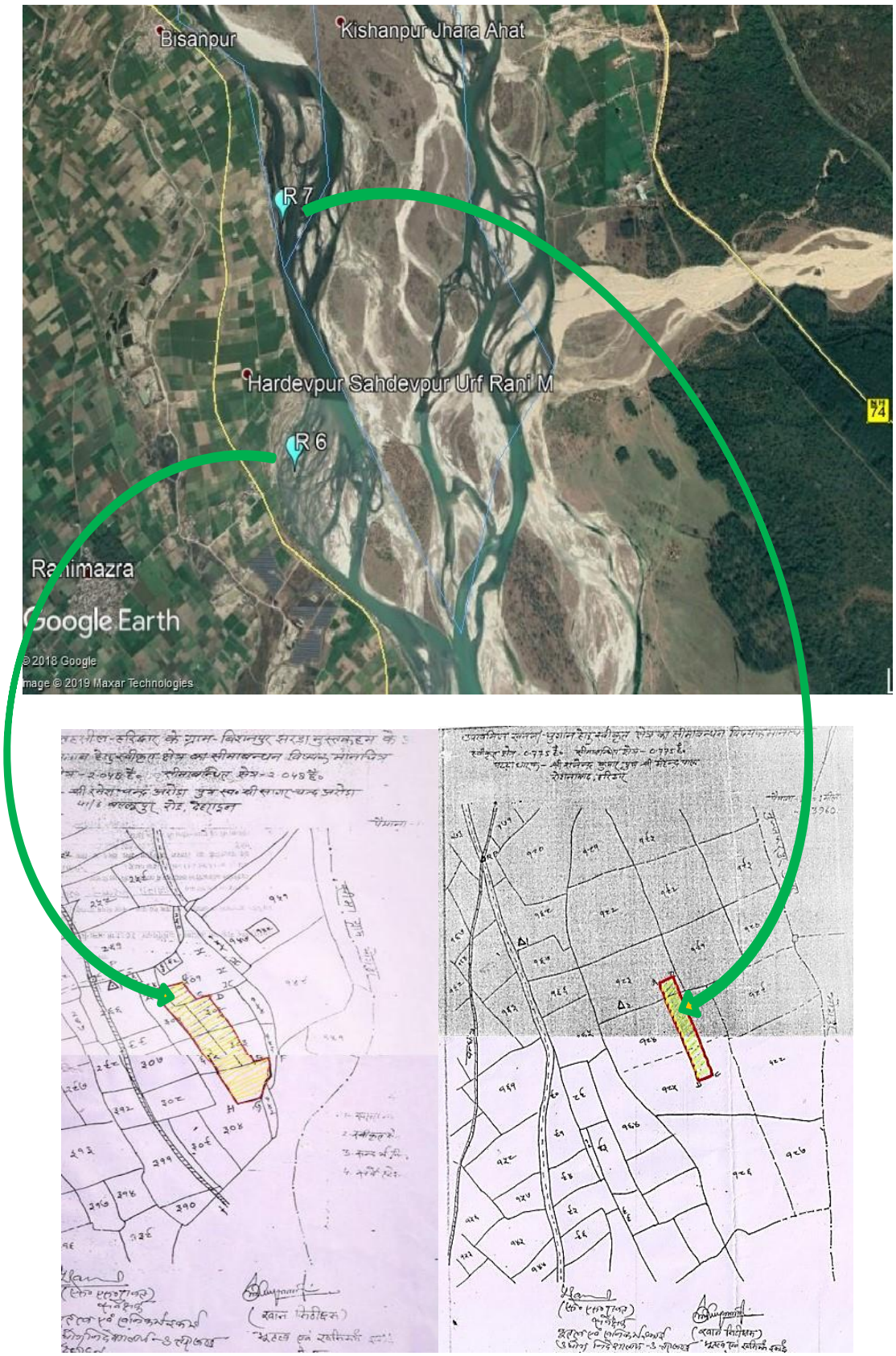

Figure 3: Location and *Khasra* map of mining sites

Figure 4: View of mining site-1

3.2 Vegetation assessment of the mining site and adjoining area in the river Ganga

To study the ecological impacts of sand mining in river, a rapid assessment was carried out by doing trail walks radiating in two different directions from the mining sites. The vegetation assessment was carried out on the basis of sample data collected from bank and nearby mining sites in riverbed of river Ganga. The vegetation survey in different habitats as mentioned above was carried out using random quadrat sampling method. The size of the quadrat was 10m x 10m for trees, 3m x 3m for shrub and saplings and 1m x1m for herbs and grasses. However since there was no species in the form of tree to be seen on the site, therefore data were collected for shrubs, saplings, herbs and grasses only.

3.3 Bacterial colony forming units (CFU) assessment of the mining site in the river Ganga

The bacterial diversity has immense importance in streams and rivers as components. We simply regard streams as part of the hydrological cycle such as soil waters and interstitial groundwater in which bacteria are transported passively. However, typical freshwater bacteria represent small cells with oligotrophic lifestyles. For the isolation of bacteria, serial dilution method given by Johnson and Curl 1972 [5] was followed using Nutrient Agar medium. Nutrient agar was poured in each sterilized petri dishes. 1 ml of 10^{-8} dilution was spread on the petri dish having nutrient agar media. Then the petri dishes were incubated at 37^{o}C for 48 hours in

inverted position. After 48 hours the different colonies were counted with the help of colony counter. Inoculated petri plates were then incubated upside down at 30 ± 1℃ for 24 hours in a BOD incubator. The number of bacterial colonies forming units per plate was counted. Fungi population was also counted as above only the media used was Potato dextrose agar (PDA).

3.4 Estimation of total River Bed Material

The area under mined was delineated as per *Sajara* map and *Khasra* no allocated to the applicants. Depth of the mining was taken as 1.5 m as prescribed in EC. Total RBM extraction was estimated following the calculation as under:

Total Volume of the site=Area of the site × permissible depth of mining

Total RBM in tons= Volume of the site ×1.89

Where, 1.89 is the factor used by mining department for conversion of volume of RBM into mass of RBM in ton.

3.5 Environment damage assessment

Observations were recorded to estimate the extent of damage occurred to the environment. As the mining site was located in the river bed of Ganga which has been noticed submerged throughout the year, damage to the flora with existing sites was found very meagre. However. Visible damage was noticed in the riverbed area and river banks because of the mining activity. Therefore Net Present Value (NPV) was estimated to balance the uncompensated benefits till the areas start providing the ecological goods and services benefits comparable to their natural state. The Indian Institute of Forest Management (IIFM) Bhopal and Forest Survey of India (FSI) Dehradun developed researched methodology for valuation of the ecosystem services published in November 2014[6] under the title 'Revision of rates of NPV applicable for different class/category of forests' was followed for the estimation of the NPV. Salient features of the methodology are given below.

- Values of 12 ecosystem services and goods, namely (i) Bamboo (ii) Fodder (iii) Timber, (iv) NTFP (v) Carbon sequestration (vi) Fuelwood (vii) Gene-pool conservation (viii) Pollination and seed dispersal, (ix) Water recharge (x) Soil conservation (xi) Water purification and (xii) Carbon storage were taken into account.
- The item-wise values have been summed up in appropriate proportion to arrive at the total economic value (TEV) per hectare.

- The Forest Type Groups of the Champion and Seth classification of forests forms the criteria for the first level of stratification.
- Each of the 14 forest type groups adopted in this process has been further stratified on the basis of four forest cover density classes, namely (i) very dense forest (VDF: density >70%), (ii) moderately dense forest (MDF: density 40-70%), open forest (OF: density 10-40%) and (iv) less than 10% forest (LTF: density <10%). Hence, theoretically, there are 14x4 or 56 strata in the whole country.
- A weighted average of the physical rotation of the dominant tree species of the area is taken as the period for calculating NPV. Two alternative rates of discount, 4%, and 6% have been suggested.
- It has been acknowledged that while plantations can never replace natural forests, these measures certainly compensate for a proportion of the ecosystem services lost as a result of non-forest use.
- Since the NPV asked from the user agency is in addition to the cost of the compensatory afforestation, the final NPV rates have been adjusted to account for the proportion of the value of ecosystem services restored due to compensatory afforestation. The adjustment factor has been termed as Standard Compensatory Afforestation Restoration Factor or SCARF.

3.5.1 Comparison of Forest Type Group with the forest of mining area

The mining area is similar to the Tropical Dry Deciduous Forest of the Champion and Seth's forest type classification system. Taking worst case scenario, the normal forest density in the land was taken as LTF or less than 10%. According to the NPV rate table prepared using 4% discount, the NPV rate of Tropical Dry Deciduous Forest of LTF density class is Rs. 7.73 lakh per hectare. SCARF i.e. 4.36% as given in the SCARF table using 4% discount was used to calculate the discount.

4. OBSERVATIONS

4.1 Vegetation assessment

The mined out areas are altogether barren and bereft of vegetation. The abandoned mining site was in the main course of river Ganga and an inland patch around the site was showing signs of grass revival to some extent. A complete inventory of the trees, shrubs, herbs and grasses found in all the sample plots in the mined out riverine areas were prepared. The tree species *Holarrhena antidysenterica* in the form of saplings, the shrub species *Calotropis procera, , Ipomoea carnea, Pogostemon benghalensis, Senna occidentalis* and *Xanthium strumarium,* and herbs & grasses, such as *Tridax procumbens, Achyranthes aspera, Solanum indicum, Cassia occidentalis, Cynodon dactylon, Eragrostis tenella,* and *Cyprus* sp., were found in the area. The FRI team carried out assessment of the present status of vegetation around the mining sites and ecological parameters such as species richness, frequency, density and diversity were calculated (Table 1 to 5).

Trees found around the mining site: *Trewia nudiflora, Diospyros Montana, Morus alba* and *Holarrhena antidysenterica*

Shrubs found around the mining site: *Solanum indicum, Lantana camara, Calotropis procera, Ipomoea carnea, Pogostemon bengalensis, Senna occidentalis* and *Xanthium strumarium*

Herbs and grasses found in and around the mining site: *Achyranthes aspera, Solanum indicum, Cassia occidentalis, Tridax procumbens, Euphorbia hirta, Vernonia cinerea, Boerhavia diffusa, Ichnocarpus frutescens, Indigo feralinifolia, Sida acuta, Triumfetta rhomboidea* and *Cynodon dactylon, Eragrostis tenella, Dichanthium annulatum, Saccharum spontaneum, Digitaria ciliaris,* and *Cyprus* sp.

It is observed that

- Not even a single tree species was recorded in the vicinity of mining site. The seedling and sapling of only two and three tree species respectively as mentioned above were found near the riverbank site around the farmers' fields.
- Total six numbers of shrubs (species richness) were recorded at the river bank of site-2 whereas at the site of mining area no shrub species were found. Shrub species were not found on either sites of river bank and mining area at site-1.

- The density of shrubs (number per hectare) was 43300 at the bank of river at site- 2.
- The total number of herbaceous species (species richness) in river bank, and mining site areas were recorded in order of 8 & 5 at site 1 and 7&5 at site 2 respectively.
- The density (individual/m^2) of herbaceous species was recorded higher at the site of mined out area (7.81 &7.15) than the river bank area (4.19 &4.93) of both the sites.
- The diversity of herbaceous plant was higher near the mining site than the river bank area at site-1, whereas it was higher in the riverbank than the mining site-2.

Table 1: Ecological parameters of herbs at site-1 nearby bank

Herbs	Density (Individual/m^2)	Frequency (%)	Shannon-Weiner Diversity Index (H')
Cynodon dactylon	21.67	100.00	1.099
Euphorbia hirta	4.33	100.00	
Tridax procumbens	2.33	100.00	
Indigofera	1.33	33.33	
Artemisia indica	1.67	100.00	
Cyprus sp	4.33	100.00	
Achyranthes aspera	1.00	66.67	
Xanthium stumarium	1.00	66.67	
Total	**37.66**	-	

Table 2: Ecological parameters of herbs at site-1 at the mining site

Herbs	Density (Individual/m^2)	Frequency (%)	Shannon-Weiner Diversity Index (H')
Cynodon dactylon	31.67	100.00	1.152
Euphorbia hirta	4.00	100.00	
Saccharum spontaneum	28.00	100.00	
Cyprus sp.	5.67	66.67	
Achyranthes aspera	1.00	33.33	
Total	**70.34**	-	

Table 3: Ecological parameters of shrubs and sapling at site-2 nearby bank of river

Shrubs	Density (Individual/ha)	Frequency (%)	Shannon-Weiner Diversity Index (H')
Calotropis procera	6700	33.33	1.16
Holarrhina antidysentrica	3300	33.33	
Ipomoea carnea	10000	66.67	
Pogostemon benghalensis	3300	33.33	
Senna occidentalis	13300	66.67	
Xanthium strumarium	6700	66.67	
Total	43300	-	

Table 4: Ecological parameters of herbs at site-2 nearby bank of river

Herbs	Density (Individual/m^2)	Frequency (%)	Shannon-Weiner Diversity Index (H')
Cynodon dactylon	21.00	100.00	1.27
Eragrostis tenella	3.67	100.00	
Tridax procumbens	5.00	100.00	
Cyprus sp	10.33	100.00	
Achyranthes aspera	2.33	100.00	
Solanum indicum	1.00	66.67	
Cassia occidentalis	1.00	66.67	
Total	**44.33**	-	

Table 5: Ecological parameters of herbs at site-2 at the mining site

Herbs	Density (Individual/m^2)	Frequency (%)	Shannon-Weiner Diversity Index (H')
Cynodon dactylon	29.00	100.00	1.18
Eragrostis tenella	6.33	100.00	
Saccharum spontaneum	24.33	100.00	
Digitaria ciliaris	4.00	66.67	
Achyranthes aspera	0.67	33.33	
Total	**64.33**	-	

4.2 Bacterial population assessment

RBM samples were collected from site 1and 2 which were under mining in the year 2014-15. In the microbial analysis none of the samples were found to have fungi colony. The bacterial colonies were more in site-2 in comparison to site-1 (Table 6, Fig. 5).

Table 6: Bacterial colony forming units (CFU) from the mining site

Sample	Bacterial CFU per plate at 10^{-8} dilution
(Site-1) B1	248
B2	230
B3	200
(Site-2) A1	350
A2	300
A3	320

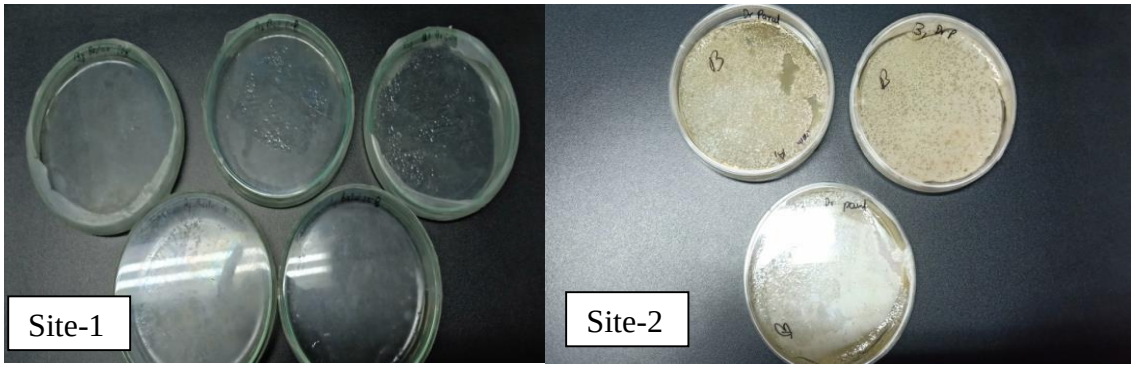

Figure 5: Bacterial population of site 1&2

4.3 Observation on extraction of RBM

During the visit to the mining site-1and 2 (Fig. 6) it was observed that the mining sites are in the riverbed of Ganga. Four visits were conducted since the assigning of the work but in the three occasions the sites were found submerged in the water except a small patch of island left near the mining site. Hence sign of illegal mining could not be traced. Information from local people also suggests that the sites remain submerged throughout the year.

Figure 6: View of mining site-2

4.4 River bank damage assessment

The mining sites are located in the riverbed and transportation of the excavated RBM has been carried out through the bank of the river (Fig. 7). The Experts team made ocular observations to assess the damage caused to nearby and river bank area due to transportation of RBM. Based on the observation, the team unanimously agreed that an area of about 0.75 ha and 0.50 ha could have been damaged at site 1and 2 respectively, during the movement of vehicles and transportation of mined riverbed material.

Figure 7: View of mining site-2

4.5 Estimation of Riverbed Material

4.5.1 Estimation of potential riverbed material

The area allocated to the applicants was 2.048 ha and 0.7775 ha at site 1and 2 respectively, and permissible depth for excavation of RBM was 1.5 m. The volume for extraction of RBM was estimated 30,720 m^3 and 11,625 m^3 with total RBM weight of 58,368 ton and 22,159 ton from site 1and 2, respectively (Table-7).

Table 7: Estimation of potential riverbed material available for extraction

S No.	Parameter	Site -1	Site-2
1.	A. Mining Area (ha)	2.048	0.775
2.	B. Mining Depth (m)	1.5	1.5
3.	C. Volume of RBM (m^3) i.e. A×B ×10,000*	30,720	11,625
4.	D. Total Weight of RBM (ton) i.e. C×1.9#	58,368	22,159

* Factor for conversion of area from hectare to m^2 =100m × 100m= 10000m^2

Factor for conversion of RBM volume (m^3) into RBM weight (ton) taken as 1.9.

Note: *The factor varied from 1.75 to 2.0 depending on the fraction of the RBM so representative value as 1.9 taken for the RBM estimation.*

4.5.2 Actual estimation of riverbed material

The mining lease was granted to the Respondent No. 6 & 7 during 2014 for period of three years i.e., 2014-15; 2015-16; and 2016-17. The extraction of RBM by Respondents No. 6 was 56,383 ton which was lower than the fixed limit of 58,368 ton per year. Similarly Respondent No.7 extracted 20,000 ton and 3100 ton RBM during 2014-15 and 2015-16, respectively which was lower to the fixed limit (22,088 ton per year) (Annexure-11).

The fixed limit of extraction from site1and 2 were 58,368 ton and 22,088 ton, respectively against potential RBM of 58,368 ton and 22,159 ton.

4.6 Observation compiled from documents and available reports

The project cost of applicant Ramesh Chandra Arora (Respondent No. 6) is **Rs. 29, 18,400/-** *(Rupees twenty nine lakh eighteen thousand and four hundred only)* per year as per the lease document. This amount is equally divided into 9 monthly instalments of **Rs. 3,24,267.0**0 (*Rupees three lakh twenty four thousand and two hundred sixty seven only)* excluding the months of July, August and September. The lease was valid for three years period from the date of registration. Total permissible limit of RBM extraction was **58,368 ton** per year. Ernest money deposit (EMD) for the lease is **Rs. 6,48,534.00** *(Rupees six lakh forty eight thousand*

five hundred and thirty four only) in form of mortgage Fixed Deposit vide Serial No. TDR/2011/MM791731 dated 27.12.2013 for a period of one year i.e., up to 27.12.2014, in favour of District Magistrate Haridwar (Annexure-11&12).

As per the lease document of applicant Rajendra Kumar (Respondent No. 7), the project cost is **Rs. 11, 04,400**/-*(Rupees eleven lakh four thousand and four hundred only)* per year. This amount is equally divided in to 9 monthly instalments of **Rs. 1,22,712.00** (*Rupees one lakh twenty two thousand and seven hundred twelve only)* (Except for the months of July, August and September).The lease was valid for a period of three years from the date of registration. Total permissible limit of RBM extraction was **22,088 tons** per year. EMD for the lease is **Rs. 2,45,424.00** *(Rupees two lakh forty five thousand and four hundred twenty four only)* was deposited in State Bank of India Roshanabad, Hardwar in designated Head of Account (Annexure-11&13).

On the directives of Hon'ble National Green Tribunal on the application No. 40 of 2015 of Mr. Sandeep Kumar Vs Uttarakhand State on 6th July 2016, a joint team of Revenue Department, Geology and Mining Department and State Environment and Pollution Control Board inspected mining sites of Sh. Ramesh Chand Arora (site-1) and Rajender Kumar (site-2) on 24.11.2016. The Committee found 70% area submerged under water and 30% dry area with no mining activity at both the sites. However a pit of size **1ft deep, 15ft long and 8ft wide** was found at the site-2 (Rajender Kumar) from which sand had been removed from the upper segment. The inspection report was submitted to the Hon'ble National Green Tribunal. Based on the findings of the above report the volume and weight of the illegal RBM mining is given below (Annexure-14):

Volume of illegal mining = 1 ×15× 8 feet =120 ft^3= 3.33m^3

Weight of the illegal RBM mining= 3.33m^3 × 1.9#= 6.327 ton or say 6 ton

Considering the prevailing market rate of RBM as Rs. 200 per ton

The cost of illegal RBM mining = 6 × 200= Rs. 1200/-

4.7 Computation of NPV

As discussed in earlier sections, the extent of damage is 0.75 ha and 0.50 ha for sites 1&2 and the applicable NPV rate is Rs. 7.73 lakh/ha and SCARF adjustment is 4.36%. Therefore the SCARF adjusted NPV will be Rs. 7.393 lakh/ha. At this NPV rate, the total NPV for illegal mining over an area of 0.75ha and 0.50ha will be Rs. 5.54 lakh and Rs. 3.69 lakh, respectively.

4.7.1 Total environmental damage compensation

The expert's committee found that about 0.75ha and 0.50 ha area of site 1 and 2, respectively have been damaged due to mining activities affecting the environment of the local area. Following the adjusted rate of NPV the estimated cost for environment damage of site 1&2 are 5.54 lakh and 3.69 lakh respectively. As mentioned in earlier section inspection report submitted by joint team of Revenue Department, Geology and Mining Department and State Environment and Pollution Control Board, envisaged 3.33 m^3 illegal mining of RBM at the site-2 which accounts for Rs. 1200/-. The total estimated compensation for the environmental damage payable by respondent No. 6 &7 are Rs. 5.54 lakh and 3.71 lakh, respectively as given below in table-8.

Table 8: Environmental damage cost

S. No.	Respondent No & Name	Ecological damage (ha)	Environmental damage cost (Rs. in lakh)				
			Illegal RBM	NPV	Discount	SCARF adjusted NPV)	Payable cost
1.	Respondent No.6 Ramesh Chandra Arora	0.75	-	7.73	0.337	7.393	5.54
2.	Respondent No.7 Rajendra Kumar	0.50	0.012	7.73	0.337	7.393	3.6965+0.012 =3.71

5. CONCLUSIONS

The present assessment and conclusions drawn are based on the documents provided by Geology and Mining Department of Uttarakhand and Site visits by FRI experts' team. The conclusions are as under followings:

1. The mining lease was granted to the Respondent No. 6 & 7 during 2014 by Geology and Mining Department of Uttarakhand State for period of three years i.e., 2014-15; 2015-16; and 2016-17.
2. Execution of the mining activity was carried out during 2014-15 (as per information/documents provided by the Geology & Mining Department).
3. The fixed limit of extraction from site1&2 in were 58,368 ton and 22,088 ton, respectively against potential RBM of 58,368 ton and 22,159 ton.
4. Extraction of RBM by Respondent No. 6 was 56,383 tons which was lower than the fixed limit (58,368 ton). Respondent No.7 extracted 20,000 ton and 3100 ton RBM only during 2014-15 and 2015-16, respectively which was lower than the fixed limit (22088 ton).
5. Both the mining sites (site 1&2) were found submerged (about 75%) under flowing water whereas, leaving only (about 25%) area above the water level within main course of the river. It seems that the river was replenished by RBM during monsoon seasons. The mining sites were in the process of primary succession with respect to vegetation of the mining sites.
6. Assessment of environmental and bank damage on both the sites was assessed through ocular estimation of team and it was observed that about 0.75 ha and .0.50 ha area could have been damaged at site-1 and 2 respectively, during mining activities carried out in the riverbed of the river Ganga.
7. The team during field visits has observed that none of the tree species was in the form of tree. There was no any endangered and threaten species in mining site, river bank as well as nearby area among trees, shrub and herbaceous species.
8. The bacterial diversity was recorded higher at site 1 in comparison to site site-2. None of the samples had fungal colony.
9. Total environmental damage compensation payable by respondent No. 6 &7 has been estimated as Rs. 5.54 and 3.71 lakh, respectively.

6. LIMITATIONS

1. The mining lease was granted in 2014 but the study to assess the environmental damage was carried out in 2019 after a gap of five years. During these five years the river get replenished, hence quantum of mining and damage thereof could not be assessed properly.
2. FRI team repeatedly visited sites to collect the factual information to estimate RBM extraction but in every visit, most of the assessment area was found submerged with water. Information from local people also suggests that the sites remain submerged throughout the year. However the secondary data was used to estimate the RBM extracted.
3. The extent of mining in terms of area and quantity of RBM is too small to assess significant impact on ecology and hydrology of a river. Henceforth, the environmental damage assessment has been carried out on the basis of ocular and physical observations noticed at the mining site.

****

REFERENCES

[1] Kamboj N, Pandey A, Shoaib Moh and Kumar R. (2012) Environmental impact assessment of illegal Ganga mining at Kangri village, district Haridwar (Uttarakhand) India, Journal of sustainable environmental research, 1: 67-71.

[2] Padmalal D, Maya K, Sreebha S and Sreeja R. (2008) Environmental effects of river sand mining: a case from the river catchments of Vembanadlake, Southwest coast of India. Environ. Geol., 54:879–889.

[3] Singh R, Rishi MS and Sidhu N. (2016) An overview of environmental impacts of river bed mining in Himalayan terrain of Himachal Pradesh. Journal of Applied Geochemistry, 18(4):473-479.

[4] Shekhawat, H. M. (2013) Rapid environmental impact assessment report & environmental management plan for proposed river sand mining project at revenue villages of tehsil: Nathdwara and District: Rajsamand, Rajasthan.Enviro Concept (I) Pvt. Ltd. 1-193.

[5] Johnson L.E. and Curl E.A. (1972) Methods for research on the ecology of soil-borne plant pathogens. Burgess Publ. Co. Minneapolis.

[6] Verma M., Negandhi D., Wahal A.K. and Kumar R. (2013). Revision of rates of NPV applicable for different class/category of forests. Indian Institute of Forest Management. Bhopal, India.

Annexures

Annexure-1

उत्तराखण्ड शासन
औद्योगिक विकास अनुभाग–1
संख्याः 898 /VII-1/167–ख/2010
देहरादून : दिनांकः 21 जून, 2011

कार्यालय ज्ञाप

जिलाधिकारी हरिद्वार के पत्र संख्या 423/खनन सहा0–2010–11, दिनांक 07 सितम्बर, 2010 के अनुक्रम में ज्येष्ठ खान अधिकारी, भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय, उत्तराखण्ड, भोपालपानी, पोस्ट बड़ासी (कड़ई खाले), देहरादून के पत्र संख्या 1019/विविध/14/हरि0/भू0खनि0ई0/2010–11, दिनांक 14 सितम्बर, 2010 द्वारा प्रेषित प्रस्ताव को उत्तराखण्ड उपखनिज परिहार नियमावली, 2001 के अध्याय–2 के अन्तर्गत खनन पट्टा दिये जाने हेतु, नियम–72 एवं शासनादेश संख्या 2541/VII-II/146–ख/2009, दिनांक 27 अक्टूबर, 2009 द्वारा चिन्हांकन/विज्ञप्तिकरण हेतु गठित समिति एवं शासनादेश संख्या 1610/VII-1/33–रिट/2010 दिनांक 25 जून, 2010 में दिये गये दिशा–निर्देशानुसार राज्य खनिज नीति, 2001 के अनुसार आवेदन पत्र प्राप्त किये जाने हेतु जनपद व तहसील हरिद्वार के ग्राम बिशनपुर, झरड़ा मुस्तहकम के खसरा संख्या 300, 301, 302, 303, 304 एवं 305 रकवा 2.048 हैक्टेयर को विज्ञापित करने हेतु शासनादेश संख्या 2244/VII-1/167–ख/2010, दिनांक 17 सितम्बर, 2010 द्वारा अनुमति प्रदान की गयी थी।

शासनादेश संख्या 2244/VII-1/167–ख/2010, दिनांक 17 सितम्बर, 2010 के कम में जिलाधिकारी, हरिद्वार के विज्ञप्तिकरण संख्या 429/खनन सहा–2010–11, दिनांक 28 सितम्बर, 2010 एवं संशोधन संख्या 445/खनन सहा–2010–11, दिनांक 19 अक्टूबर, 2010 द्वारा जनपद व तहसील हरिद्वार के ग्राम विशनपुर, झरड़ा मुस्तहकम के खसरा संख्या 300, 301, 302, 303, 304 एवं 305 रकवा 2.048 हैक्टेयर क्षेत्र में उपखनिज का खनन पट्टा प्राप्त किये जाने हेतु 06 आवेदकगणों के प्राप्त आवेदन पत्रों को कमांकित करते हुए भूतत्व एवं खनिकर्म इकाई द्वारा अपने पत्र संख्या 1593/विविध/14/हरि0/भू0खनि0इ0/2010–11, दिनांक 04 जनवरी, 2011 द्वारा निर्णय लिये जाने हेतु प्रस्ताव शासन को प्रेषित किया गया।

तत्कम में शासन के पत्र संख्या 54/VII-1-11/167–ख/2010, दिनांक 22.02.2011 जिसके द्वारा भूतत्व एवं खनिकर्म इकाई के पत्र दिनांक 04 जनवरी, 2011 द्वारा जनपद व तहसील हरिद्वार के ग्राम विशनपुर झरड़ा मुस्तहकम के खसरा संख्या 300 से 305 तक कुल क्षेत्रफल 2.048 हैक्टेयर में खनन पट्टा स्वीकृत किये जाने हेतु प्रस्तुत प्रस्ताव में कतिपय आवेदकों द्वारा अपने आवेदन पत्रों वांछित औपचारिकताए पूर्ण न किये जाने के दृष्टिगत उत्तराखण्ड उपखनिज परिहार नियमावली, 2001 के अध्याय–2 के नियम 6(2)

हमीरपुर उत्तर प्रदेश एवं श्री राजीव कर्णवाल पुत्र श्री रोशनलाल, निवासी अफजलगढ़, जिला बिजनौर, उत्तर प्रदेश तथा क्रमांक–3 में श्रीमती माया दीक्षित पत्नी श्री सत्य, निवासी सुभाष बाजार, हमीरपुर, उत्तर प्रदेश द्वारा प्रस्तुत आवेदन पत्रों में निम्नलिखित परिलक्षित होती हैं :–

तालिका–

क्र0 सं0	आवेदक का नाम	परिलक्षित कमियां
1.	श्री शाहनवाज खान पुत्र श्री शाहअबुत, राव मौ0 करसाबान, तहसील बेहट, जनपद सहारनपुर, उत्तर प्रदेश। एवं श्री अशोक चांडक पुत्र श्री मदन लाल चांडक, निवासी 203 जी ब्लाक, श्री गंगानगर, राजस्थान।	(1) जिलाधिकारी/सक्षम प्राधिकारी द्वारा प्रदत्त खनन अदेयता प्रमाण पत्र नहीं दिया गया है। तथापि शपथ पत्र दिया गया है। (2) चरित्र प्रमाण पत्र 01 वर्ष 08 माह पूर्व का है। (3) हैसियत प्रमाण पत्र 01 वर्ष 08 माह पूर्व है। (1) जिलाधिकारी/सक्षम प्राधिकारी द्वारा प्रदत्त खनन अदेयता प्रमाण पत्र नहीं दिया गया है। शपथ पत्र भी नही दिया गया है। (2) चरित्र प्रमाण पत्र नहीं दिया गया है। (3) हैसियत प्रमाण पत्र 05 वर्ष 07 माह पूर्व है।
2.	श्री प्रकाश दीक्षित पुत्र श्री राम प्रकाश दीक्षित, निवासी ग्राम गहरोली, थाना मुस्करा, तहसील मोहदा, जनपद हमीरपुर, उत्तर प्रदेश। एवं श्री राजीव कर्णवाल पुत्र श्री रोशन लाल, निवासी बेगमसराय, अफजलगढ़, जनपद बिजनौर, उत्तर प्रदेश।	(1) खनन अदेयता सम्बन्धी प्रमाण पत्र 06 वर्ष 03 माह पूर्व का है। (2) आवेदन पत्र में उल्लिखित नाम तथा खनन अदेयता प्रमाण पत्र एवं पूर्व खनन आचरण प्रमाण पत्र में अंकित नाम में भिन्नता है। (1) हैसियत प्रमाण पत्र 02 वर्ष 07 माह 15 दिन पूर्व का है।
3.	श्रीमती माया दीक्षित पत्नी श्री सत्यदेव दीक्षित, निवासी सुभाष बाजार हमीरपुर, उत्तर प्रदेश	(1) खान अधिकारी द्वारा निर्गत खनन अदेयता प्रमाण पत्र 04 वर्ष 07 माह पूर्व का है।

उपरोक्त तालिका–1 के क्रमांक–4, 5 एवं 6 पर उल्लिखित आवेदकगणों के आवेदन पत्र पूर्ण हैं तथा तालिका–2 में इंगित आवेदकों के आवेदन पत्रों में कमियां हैं।

क्रमांक–4 पर श्री रमेश चन्द्र अरोड़ा को खनन संक्रियाओं में 10 वर्ष का अनुभव प्राप्त है एवं उनका वित्तीय संसाधन/हैसियत रू0 82.62 लाख हैं तथा उनके द्वारा खनन संक्रियाओं को कार्यान्वित करने हेतु भूवैज्ञानिक का सेवायोजित किया जायेगा। श्री रमेश चन्द्र अरोड़ा पुत्र श्री सागर चन्द्र अरोड़ा, निवासी 41/6 बल्लूपुर रोड, देहरादून, उत्तराखण्ड के स्थायी निवासी हैं। क्रमांक–5 पर श्री राजेन्द्र कुमार को खनन का कोई अनुभव नहीं है एवं उनका वित्तीय संसाधन/हैसियत रू0 22.31 लाख है तथा खनन संक्रियाओं के

		...श हेतु जारी जिला कार्यालय महोबा के खान अधिकारी द्वारा प्रमाण पत्र दिनांक 3.7.04 है। जबकि आवेदक प्रकाश दीक्षित है। विज्ञप्तिकरण से 6 वर्ष 03 माह पूर्व का है।	श्री प्रकाश दीक्षित के पक्ष में जिला मजिस्ट्रेट, हमीरपुर द्वारा जारी चरित्र प्रमाण प0सं0 209 दिनांक 20.5.10 विज्ञप्तिकरण से 05 माह पूर्व का है।	जिला मजिस्ट्रेट हमीरपुर द्वारा जारी हैसियत प्र0प0सं0 811/13.5.10 दिया गया है। जिसमें उनकी हैसियत रू0 7,00,000.00 विज्ञप्तिकरण से 05 माह पूर्व का है।	जिलाधिकारी महोबा द्वारा श्री प्रकाश नारायण पुत्र श्री राम प्रकाश दीक्षित, निवासी गहरौली, तहसील मोदहा, जिला हमीरपुर के पक्ष में संख्या मैमो/एमएम सी, दिनांक 03.07.2004 द्वारा 10 वर्ष का खनन संबंधी याओं का ज्ञान/अनुभव प्रदान किया गया है। जबकि आवेदक प्रकाश दीक्षित है। 10 वर्ष का खनन अनुभव/खनन आचरण खान अधिकारी महोबा द्वारा प्रकाश नारायण को दिया गया है।	जिला अधिकारी हमीरपुर द्वारा जारी स्थाई निवासी प्र0प0 सं0 4238 दिनांक 4.11.2004 दिया गया है।	जिला अधिकारी महोबा द्वारा जारी प्र0प0 दिनांक 12.7.04 में उल्लेख किया गया है कि खनन कार्य में आचरण अच्छा रहा है। खनन कार्य के सम्बन्ध में कोई अनियमिता एवं शिकायत नहीं प्राप्त हुई है।
		जिलाधिकारी, बिजनौर के पत्र सं0 3023/खनिज अनुभाग–10, दिनांक 21.10.10 खनिज अनुभाग का बकाया न होने का प्रमाण पत्र। विज्ञप्तिकरण से एक माह अन्तर्गत है।	श्री राजीव कुमार कर्णवाल पुत्र श्री रोशनलाल कर्णवाल के पक्ष में जिला मजिस्ट्रेट बिजनौर द्वारा जारी चरित्र प्रमाण पत्र सं0 399/स0रा0स 0–2010 दि0 10.6.2010 दिया गया है। विज्ञप्तिकरण से चार माह पूर्व का है।	आवेदक के पक्ष में जिलाधिकारी बिजनौर द्वारा हैसियत प्रमाण पत्र सं0 32/आ0लि0 प्रश्य–प्रमाण पत्र दिनांक 13.2.2008 दिया गया है, जिसमें उनकी हैसियत रू0 62,17,170.00 आकी गयी है। विज्ञप्तिकरण से 02 वर्ष 07 माह 15 दिन पूर्व का है।	खनन का कोई अनुभव नहीं है। शपथ पत्र दिया गया है। खनन का कोई अनुभव नहीं, इस लिए आचरण पर कोई टिप्पणी नहीं।	जिला अधिकारी बिजनौर द्वारा जारी स्थाई निवासी प्रमाण पत्र संख्या 03409200219 दिनांक 12.1.09	कोई अनुभव नहीं।
3	सर्वेयर का प्रमाण पत्र लखनऊ आधारित	श्रीमती माया दीक्षित पत्नी श्री सत्यदेव दीक्षित के पक्ष में जिला कार्यालय महोबा के खान अधिकारी द्वारा प्रमाण पत्र सं0 मेमो/एमएमसी दिनांक 24.3.06 दिया गया है। विज्ञप्तिकरण से 04 वर्ष 07 माह पूर्व का है।	श्रीमती माया दीक्षित के पक्ष में जिला मजिस्ट्रेट, हमीरपुर द्वारा जारी जारी चरित्र प्रमाण पत्र सं0 28/25.01.10 दिया गया है। विज्ञप्तिकरण से 09 माह पूर्व का है।	आवेदिका के पक्ष में जिलाधिकारी, हमीरपुर द्वारा जारी हैसियत प्रमाण पत्र सं0 831/29.5.10 दिया गया है, जिसमें उनकी हैसियत रू0 30,00,000/– आकी गयी है। विज्ञप्तिकरण से 05 माह पूर्व की है।	10 वर्ष का खनन संक्रियाओं का ज्ञान है। खान अधिकारी महोबा द्वारा 10 वर्ष का अनुभव / आचरण दिया गया है।	जिला अधिकारी हमीरपुर द्वारा जारी निवास प्रमाण पत्र सं0 1916 दिनांक 31.7.2004 दिया गया है।	जिला अधिकारी महोबा द्वारा प्रमाण पत्र दिया गया है कि उ0प्र0 उपखनिज परिहार नियामवली, 1963 के नियमों का कभी उल्लघंन नही किया है। इनका खनन कार्य में आचरण अच्छा रहा है और इनके खनन कार्य के सम्बन्ध में कोई अनियमित्ता

		अधिकारी, ...र, हिमाचल ...रा जारी प्रमाण पत्र दिनांक 27.10.2010 विज्ञप्तिकरण से एक माह अन्तर्गत है।	श्री रमेश चन्द्र अरोड़ा के पक्ष में जिला मजिस्ट्रेट देहरादून द्वारा चरित्र प्रमाण पत्र सं0 1003011001624 दिनांक 27.9.2010 दिया गया है। विज्ञप्तिकरण से एक माह अन्तर्गत है।	जिला अधिकारी, देहरादून द्वारा जारी हैसि यत प्रमाण पत्र सं0 1003021000560 दिनांक 26. 10.2010 दिया गया है जिसमें उनकी हैसियत रू0 82,62,105/– आंकी गयी है। विज्ञप्तिकरण से एक माह अन्तर्गत है।	कोई प्रतिकूल टिप्पणी खान अधिकारी हिमाचल प्रदेश द्वारा नहीं की गई है। दिनांक 20.10.2010	परगना मजिस्ट्रेट (सदर) देहरादून द्वारा जारी स्थाई निवासी प्रमाण पत्र सं0 1003001008059 दिनांक 10.8.2010	नही प्राप्त हुई है। 10 वर्ष का अनुभव
5	प्राविधिक कर्मचारी खनन डिप्लोमा	प्रमाण पत्र संलग्न नहीं है, शपथ पत्र दिनांक 27.10.10 दिया गया है।	श्री राजेन्द्र कुमार के पक्ष में जिला हरिद्वार द्वारा जारी चरित्र प्रमाण पत्र सं0 2521/ न्याय अनुभाग/ 2010, दिनांक 28 अक्टूबर, 2010 दिया गया है। विज्ञप्तिकरण से एक माह अन्तर्गत है।	जिलाधिकारी, हरिद्वार द्वारा जारी हैसियत प्रमाण पत्र सं0 2075/लो0से0 के0(है0प्र0प्र0) दिनांक 26 अक्टूबर, 2010 दिया गया है जिसमें उनकी हैसियत रू0 22,31,000/– विज्ञप्तिकरण से एक माह के अन्तर्गत है।	खनन संकियाओं का ज्ञान कोई अनुभव नहीं शपथ पत्र दिनांक 27.10.2010 दिया गया है।	उप जिला अधिकारी, हरिद्वार द्वारा जारी स्थाई निवास प्रमाण पत्र सं0 5191 /संग्रह– प्रमाण पत्र 2003, दिनांक 16.01.03 दिया गया है।	कोई अनुभव नही है।
6	खनन अभियन्ता मध्य प्रदेश आधारित	श्री सुनील कुमार द्वारा शपथ पत्र दिनांक 25.10.10 दिया गया है। प्रमाण पत्र संलग्न नहीं है। शपथ पत्र दिया गया है।	श्री सुनील कुमार के पक्ष में जिला मजिस्ट्रेट, हरिद्वार द्वारा जारी चरित्र प्रमाण पत्र सं0 2522/न्याय अनुभाग/2010 , दिनांक 28 अक्टूबर, 2010 दिया गया है। विज्ञप्तिकरण से एक माह अन्तर्गत है।	जिलाधिकारी हरिद्वार द्वारा जारी हैसियत प्रमाण पत्र सं0 2074/लो0से0 के0 (है0प्र0प्र0) दिनांक 26.10. 2010 दिया गया है, जिसमें श्री कुमार की हैसियत रू0 19,75,000/– आंकी गयी है। विज्ञप्तिकरण से एक माह अन्तर्गत है।	खनन संकियाओं का ज्ञान कोई अनुभव नहीं है। कोई अनुभव नहीं। शपथ पत्र दिया गया है।	उप जिला अधिकारी हरिद्वार द्वारा जारी स्थाई निवास प्रमाण पत्र सं0 4182, दिनांक 14.10.10 दिया गया है।	कोई अनुभव नहीं।

उक्त तालिका के क्रमांक–1 श्री शाहनवाज खान पुत्र श्री शाहअहत राव मौ0 कस्बान, तहसील व जनपद सहारनपुर एवं श्री अशोक चांडक पुत्र श्री मदनलाल चांडक, निवासी 203 जी ब्लाक श्री गंगानगर, राजस्थान, क्रमांक–2 श्री प्रकाश दीक्षित पुत्र श्री राम प्रकाश दीक्षित, निवासी ग्राम गहरौली, थाना मुस्करा,

सुनील कुमार पुत्र श्री ओम प्रकाश, निवासी रोशनाबाद, तहसील व जनपद हरिद्वार द्वारा दिनांक 28.10.2010 को समय 12:40 बजे, रूपये 3000/–का चालान दिनांक 28.10.2010 सहित जिलाधिकारी कार्यालय, हरिद्वार में आवेदन पत्र प्रस्तुत किया गया।

उक्त समस्त आवेदकगणों द्वारा आवेदन पत्र समयान्तर्गत प्रस्तुत किये गये हैं।

उक्त के अतिरिक्त शासनादेश दिनांक 17 सितम्बर, 2010 में इंगित शर्तो/दिशा– निर्देशानुसार आवेदकगणों द्वारा जिलाधिकारी कार्यालय, हरिद्वार में प्रस्तुत अभिलेखों का विवरण निम्नवत् है :–

तालिका–1

क्र. सं.	प्राविधिक कर्मचारी 4(ग)	जिलाधिकारी या प्राधिकृत अधिकारी द्वारा अदेयता प्रमाण पत्र शर्त सं0–2	जिलाधिकारी/ प्राधिकृत अधिकारी द्वारा चरित्र प्रमाण पत्र शर्त सं0–3	जिलाधिकारी/ अपर जिलाधिकारी द्वारा हैसियत प्रमाण पत्र 4(ड.)	पूर्व खनन में आचरण का शपथ पत्र 4(घ)	जिला अधिकारी/ प्राधिकृत अधिकारी द्वारा स्थाई प्रमाण पत्र शर्त सं0–3	खनन संक्रियाओं में विशिष्ट ज्ञान/ अनुभव शर्त सं0 4 (क)
1	भूवैज्ञानिक लखनऊ आधारित	प्रमाण पत्र उपलब्ध नही है। शपथ पत्र दिया गया है। जिलाधिकारी/ अपर जिलाधिकारी द्वारा खनन अदेयता प्रमाण पत्र नहीं है।	श्री शाहनवाज खान के पक्ष में जिला मजिस्ट्रेट, सहारनपुर द्वारा निर्गत चरित्र प्रमाण पत्र सं0 115/व.स.लि, दिनाक 16.02.2009 विज्ञप्तिकरण से 01 वर्ष 08 माह पहले का	हैसियत प्रमाण पत्र सं0 765/आरए–2 दिनांक 9.2.09 द्वारा रू0 47,40,000.00 विज्ञप्तिकरण से 01 वर्ष 08 माह पहले का	कोई अनुभव नहीं बिन्दु सं0–5 शपथ पत्र दिनाक 24.10.10, खनन का कोई अनुभव नहीं है इसलिए आचरण पर कोई टिप्पणी नहीं।	उप जिला अधिकारी, बेहट द्वारा जारी सं0 0110920237 दिनांक 21.2.09	कोई अनुभव नहीं बिन्दु सं0–5 शपथ पत्र दिनांक 24.10.10
		प्रमाण पत्र उपलब्ध नहीं है। शपथ पत्र नही दिया गया है। जिलाधिकारी या प्राधिकृत अधिकारी द्वारा अदेयता प्रमाण पत्र नहीं है।	श्री अशोक चांडक द्वारा चरित्र प्रमाण पत्र संलग्न नहीं किया गया है। अशोक चांडक द्वारा चरित्र प्रमाण पत्र संलग्न नहीं है।	तहसीलदार (राजस्व) श्रीगंगानगर राजस्थान द्वारा निर्गत हैसियत प्रमाण पत्र सं0 39, दिनांक 22.3.05 द्वारा रू0 1,00,00,000.00 विज्ञप्तिकरण से 05 वर्ष 07 माह पूर्व की है।	सहायक खनन अभियन्ता पानीपत का संतुष्टि का प्रमाण पत्र दिनांक 21.10.10 05 वर्ष का खनन अनुभव/ खनन आचरण सहायक खनन अभियन्ता हरियाणा द्वारा प्रमाणित	उपखण्ड दण्ड नायक द्वारा जारी मूल निवासी प्रमाण पत्र 3202, दिनांक 29.08.84 दिया गया है।	हरियाणा राज्य मे उपखनिज चुगान का अनुभव

Annexure- 2

उत्तराखण्ड शासन
औद्योगिक विकास अनुभाग–1
संख्या: 896 / VII-1 / 168–ख / 2010
देहरादून : दिनांक: 21 जून, 2011

कार्यालय ज्ञाप

जिलाधिकारी हरिद्वार के पत्र संख्या 424 / खनन सहा0–2010–11, दिनांक 07 सितम्बर, 2010 के अनुक्रम में ज्येष्ठ खान अधिकारी, भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय, उत्तराखण्ड, भोपालपानी, पोस्ट बड़ासी (कड़ई खाले), देहरादून के पत्र संख्या 1020 / विविध / 13 / हरि0 / भू0खनि0ई0 / 2010–11, दिनांक 14 सितम्बर, 2010 द्वारा प्रेषित प्रस्ताव को उत्तराखण्ड उपखनिज परिहार नियमावली, 2001 के अध्याय–2 के अन्तर्गत खनन पट्टा दिये जाने हेतु, नियम–72 एवं शासनादेश संख्या 2541 / VII-II / 146–ख / 2009, दिनांक 27 अक्टूबर, 2009 द्वारा चिन्हांकन / विज्ञप्तिकरण हेतु गठित समिति एवं शासनादेश संख्या 1610 / VII-1 / 33–रिट / 2010 दिनांक 25 जून, 2010 में दिये गये दिशा–निर्देशानुसार राज्य खनिज नीति, 2001 के अनुसार आवेदन पत्र प्राप्त किये जाने हेतु जनपद व तहसील हरिद्वार के ग्राम बिशनपुर, झरड़ा अहतमाल के खसरा संख्या 183, 184 एवं 185 कुल रकवा 0.7775 हैक्टेयर को विज्ञापित करने हेतु शासनादेश संख्या 2241 / VII-1 / 168–ख / 2010, दिनांक 17 सितम्बर, 2010 द्वारा अनुमति प्रदान की गयी थी।

शासनादेश संख्या 2241 / VII-1 / 168–ख / 2010, दिनांक 17 सितम्बर, 2010 के कम में जिलाधिकारी, हरिद्वार के विज्ञप्तिकरण संख्या 429 / खनन सहा–2010–11, दिनांक 28 सितम्बर, 2010 एव संशोधन संख्या 445 / खनन सहा–2010–11, दिनांक 19 अक्टूबर, 2010 द्वारा जनपद व तहसील हरिद्वार के ग्राम बिशनपुर, झरड़ा अहतमाल के खसरा संख्या 183, 184 एवं 185 कुल रकवा 0.7775 हैक्टेयर क्षेत्र में उपखनिज का खनन पट्टा प्राप्त किये जाने हेतु 06 आवेदकगणों के प्राप्त आवेदन पत्रों को क्रमांकित करते हुए भूतत्व एवं खनिकर्म इकाई द्वारा अपने पत्र संख्या 1592 / विविध / 13 / हरि0 / भू0खनि0इ0 / 2010–11, दिनांक 04 जनवरी, 2011 द्वारा निर्णय लिये जाने हेतु प्रस्ताव शासन को प्रेषित किया गया।

तत्कम में शासन के पत्र संख्या 55 / VII-1-11 / 168–ख / 2010, दिनांक 22 फरवरी, 2011 जिसके द्वारा भूतत्व एवं खनिकर्म इकाई के पत्र दिनांक 04 जनवरी, 2011 द्वारा जनपद व तहसील हरिद्वार के ग्राम बिशनपुर झरड़ा अहतमाल के खसरा संख्या 183 से 185 तक कुल क्षेत्रफल 0.7775 हैक्टेयर में खनन पट्टा स्वीकृत किये जाने हेतु प्रस्तुत प्रस्ताव में कतिपय आवेदकों द्वारा अपने आवेदन पत्रों वांछित औपचारिकताए पूर्ण न किये जाने के दृष्टिगत उत्तराखण्ड उपखनिज परिहार नियमावली, 2001 के अध्याय–2

के नियम 6(2) के प्राविधानानुसार सम्बन्धित पक्षों को नोटिस जारी करते हुए परिपूर्ण प्रस्ताव शासन को उपलब्ध कराने हेतु निर्देशित किया गया था।

शासनादेश संख्या 2241/VII-1/168–ख/2010, दिनांक 17 सितम्बर, 2010 के क्रम में जिलाधिकारी, हरिद्वार के विज्ञप्तिकरण संख्या 429/खनन सहा–2010–11, दिनांक 28 सितम्बर, 2010 एवं संशोधन संख्या 445/खनन सहा–2010–11, दिनांक 19 अक्टूबर, 2010 के क्रम में जनपद हरिद्वार के ग्राम बिशनपुर झरड़ा अहतमाल के खसरा संख्या 183 से 185 तक कुल क्षेत्रफल 0.7775 हैक्टेयर हेतु प्राप्त आवेदन पत्रों में कमियों के निराकरण हेतु उत्तराखण्ड उपखनिज परिहार नियमावली, 2001 के नियम 6(2) के प्राविधानानुसार सम्बन्धित आवेदकों को भूतत्व एवं खनिकर्म इकाई के पत्र दिनांक 24 मार्च, 2011 द्वारा नोटिस दिये गये, जिसके क्रम में आवेदकों द्वारा कमियों का निराकरण किया गया। प्रश्नगत आवेदकों के आवेदन पत्रों में नोटिस के उपरान्त स्थिति निम्नानुसार है :–

(1) श्री शाहनवाज खान पुत्र श्री शाहअहत राव मौ0 कस्साबान, तहसील बेहट, जिला सहारनपुर एवं श्री अशोक चांडक पुत्र श्री मदन लाल चांडक, निवासी 203, जी ब्लाक श्री गंगानगर, राजस्थान द्वारा दिनांक 28.10.2010 को समय 11:35 बजे, रूपये 3000/– का चालान दिनांक 25.10.2010 सहित जिलाधिकारी कार्यालय हरिद्वार में आवेदन पत्र प्रस्तुत किया गया।

(2) श्री प्रकाश दीक्षित पुत्र श्री राम प्रकाश दीक्षित, निवासी ग्राम गहरोली, थाना मुस्करा, तहसील मोहदा, जिला हमीरपुर उत्तर प्रदेश एवं श्री राजीव कर्णवाल पुत्र श्री रोशनलाल निवासी बेगमसराय, अफजलगढ़ जिला बिजनौर, उत्तर प्रदेश द्वारा दिनांक 28.10.2010 को समय 11:50 बजे, रूपये 3000/– का चालान दिनांक 19.10.2010 सहित जिलाधिकारी कार्यालय, हरिद्वार में आवेदन पत्र प्रस्तुत किया गया।

(3) श्रीमती माया दीक्षित पत्नी श्री सत्यदेव दीक्षित, निवासी सुभाष बाजार, हमीरपुर, उत्तर प्रदेश द्वारा दिनांक 28.10.2010 को समय 12:00 बजे, रूपये 3000/– का चालान दिनांक 26.10.2010 सहित जिलाधिकारी कार्यालय, हरिद्वार में आवेदन पत्र प्रस्तुत किया गया।

(4) श्री रमेश चन्द्र अरोड़ा पुत्र स्व0 श्री सागर चन्द्र अरोड़ा, निवासी 41/6 बल्लुपुर रोड, देहरादून उत्तराखण्ड द्वारा दिनांक 28.10.2010 को समय 12:15 बजे, रूपये 3000/– का चालान दिनांक 25.10.2010 सहित जिलाधिकारी कार्यालय, हरिद्वार में आवेदन पत्र प्रस्तुत किया गया।

(5) श्री राजेन्द्र कुमार पुत्र श्री महेन्द्र पाल, निवासी रोशनाबाद, हरिद्वार द्वारा दिनांक 28.10.2010 को समय 12:45 बजे, रूपये 3000/–का चालान दिनांक 28.10.2010 सहित जिलाधिकारी कार्यालय, हरिद्वार में आवेदन पत्र प्रस्तुत किया गया।

(6) श्री सुनील कुमार पुत्र श्री ओम प्रकाश, निवासी रोशनाबाद, तहसील व जनपद हरिद्वार द्वारा दिनांक 28.10.2010 को समय 12:40 बजे, रूपये 3000/–का चालान दिनांक 28.10.2010 सहित जिलाधिकारी कार्यालय, हरिद्वार में आवेदन पत्र प्रस्तुत किया गया।

उक्त समस्त आवेदकगणों द्वारा आवेदन पत्र समयान्तर्गत प्रस्तुत किये गये हैं।

उक्त के अतिरिक्त शासनादेश दिनांक 17 सितम्बर, 2010 में इंगित शर्तो/दिशा–निर्देशानुसार आवेदकगणों द्वारा जिलाधिकारी कार्यालय, हरिद्वार में प्रस्तुत अभिलेखों का विवरण निम्नवत् हैं :–

तालिका–1

क्र. स.	प्राविधिक कर्मचारी 4(ग)	जिलाधिकारी या प्राधिकृत अधिकारी द्वारा अदेयता प्रमाण पत्र शर्त सं0–2	जिलाधिकारी/ प्राधिकृत अधिकारी द्वारा चरित्र प्रमाण पत्र शर्त सं0–3	जिलाधिकारी/ अपर जिलाधिकारी द्वारा हैसियत प्रमाण पत्र 4(ड.)	पूर्व खनन में आचरण का शपथ पत्र 4(घ)	जिला अधिकारी/ प्राधिकृत अधिकारी द्वारा स्थाई प्रमाण पत्र शर्त सं0–3	खनन संक्रियाओं में विशिष्ट ज्ञान/ अनुभव शर्त सं0 4 (क)
1	भूवैज्ञानिक लेखनऊ आधास्ति	प्रमाण पत्र उपलब्ध नहीं है। शपथ पत्र दिया गया है। जिलाधिकारी/ अपर जिलाधिकारी द्वारा खनन अदेयता प्रमाण पत्र नहीं है।	श्री शाहनवाज खान के पक्ष में जिला मजिस्ट्रेट, सहारनपुर द्वारा निर्गत चरित्र प्रमाण पत्र सं0 115/व.स.लि, दिनांक 16.02.2009 विज्ञप्तिकरण से 01 वर्ष 08 माह पहले का	हैसियत प्रमाण पत्र सं0 765/आरए–2 दिनांक 9.2.09 द्वारा रू0 47,40,000.00 विज्ञप्तिकरण से 01 वर्ष 08 माह पहले का	कोई अनुभव नहीं बिन्दु सं0–5 शपथ पत्र दिनांक 24.10.10, खनन का कोई अनुभव नहीं है इसलिए आचरण पर कोई टिप्पणी नहीं।	उप जिला अधिकारी, बेहट द्वारा जारी सं0 011092023 दिनांक 21.2.09	कोई अनुभव नहीं बिन्दु सं0–5 शपथ पत्र दिनांक 24.10.10
		प्रमाण पत्र उपलब्ध नहीं है। शपथ पत्र नहीं दिया गया है। जिलाधिकारी या प्राधिकृत अधिकारी द्वारा अदेयता प्रमाण पत्र नहीं है।	श्री अशोक चांडक द्वारा चरित्र प्रमाण पत्र संलग्न नहीं किया गया है। अशोक चांडक द्वारा चरित्र प्रमाण पत्र संलग्न नहीं है।	तहसीलदार (राजस्व) श्रीगंगानगर राजस्थान द्वारा निर्गत हैसियत प्रमाण पत्र सं0 39, दिनांक 22.3.05 द्वारा रू0 1,00,00,000.00 विज्ञप्तिकरण से 05 वर्ष 07 माह पूर्व की है।	सहायक खनन अभियन्ता पानीपत का संतुष्टि का प्रमाण पत्र दिनांक 21.10.10 05 वर्ष का खनन अनुभव/ खनन आचरण सहायक खनन अभियन्ता हरियाणा द्वारा प्रमाणित	उपखण्ड दण्ड नायक द्वारा जारी मूल निवासी प्रमाण पत्र 3202, दिनांक 29.08.84 दिया गया है।	हरियाणा राज्य में उपखनिज चुगान का अनुभव

2	खनन अभियन्ता वाराणसी आधारित	श्री प्रकाश नारायण हेतु जारी जिला कार्यालय महोबा के खान अधिकारी द्वारा प्रमाण पत्र दिनांक 3.7.04 है। जबकि आवेदक प्रकाश दीक्षित है। विज्ञप्तिकरण से 6 वर्ष 03 माह पूर्व का है।	श्री प्रकाश दीक्षित के पक्ष में जिला मजिस्ट्रेट, हमीरपुर द्वारा जारी चरित्र प्रमाण प0सं0 209 दिनांक 20.5.10 विज्ञप्तिकरण से 05 माह पूर्व का है।	जिला मजिस्ट्रेट हमीरपुर द्वारा जारी हैसियत प्र0प0सं0 811/13.5.10 दिया गया है। जिसमें उनकी हैसियत रू0 7,00,000.00 विज्ञप्तिकरण से 05 माह पूर्व का है।	जिलाधिकारी महोबा द्वारा श्री प्रकाश नारायण पुत्र श्री राम प्रकाश दीक्षित, निवासी गहरौली, तहसील मोदहा, जिला हमीरपुर के पक्ष में संख्या मैमो/एमएम सी, दिनांक 03.07.2004 द्वारा 10 वर्ष का खनन संकि याओं का ज्ञान/अनुभव प्रदान किया गया है। जबकि आवेदक प्रकाश दीक्षित है। 10 वर्ष का खनन अनुभव/खनन आचरण खान अधिकारी महोबा द्वारा प्रकाश नारायण को दिया गया है।	जिला अधिकारी हमीरपुर द्वारा जारी स्थाई निवासी प्र0प0 सं0 4238 दिनांक 4.11.2004 दिया गया है।	जिला अधिकारी महो द्वारा जारी प्र0 दिनांक 12.7.0 में उल्लेख किय गया है कि खन कार्य में आचरण अच्छा रहा है। खनन कार्य के सम्बन्ध में कोई अनियमिता एवं शिकायत नहीं प्राप्त हुई है।
		जिलाधिकारी, बिजनौर के पत्र सं0 3023/खनिज अनुभाग–10, दिनांक 21.10.10 खनिज अनुभाग का बकाया न होने का प्रमाण पत्र। विज्ञप्तिकरण से एक माह अन्तर्गत है।	श्री राजीव कुमार कर्णवाल पुत्र श्री रोशनलाल कर्णवाल के पक्ष में जिला मजिस्ट्रेट बिजनौर द्वारा जारी चरित्र प्रमाण पत्र सं0 399/स0रा0स 0–2010 दि0 10.6.2010 दिया गया है। विज्ञप्तिकरण से चार माह पूर्व का है।	आवेदक के पक्ष में जिलाधिकारी बिजनौर द्वारा हैसियत प्रमाण पत्र सं0 32/आ0लि0 प्रश्य–प्रमाण पत्र दिनांक 13.2.2008 दिया गया है, जिसमें उनकी हैसियत रू0 62,17,170.00 आंकी गयी है। विज्ञप्तिकरण से 02 वर्ष 07 माह 15 दिन पूर्व का है।	खनन का कोई अनुभव नहीं है। शपथ पत्र दिया गया है। खनन का कोई अनुभव नहीं, इस लिए आचरण पर कोई टिप्पणी नहीं।	जिला अधिकारी बिजनौर द्वारा जारी स्थाई निवासी प्रमाण पत्र संख्या : 03409200219 दिनांक 12.1.09	कोई अनुभव नहीं।
3	सर्वेयर लखनऊ आधारित	श्रीमती माया दीक्षित पत्नी श्री सत्यदेव दीक्षित के पक्ष में जिला कार्यालय महोबा के खान अधिकारी द्वारा प्रमाण पत्र सं0 मेमो/एमएमसी दिनांक 24.3.06 दिया गया है। विज्ञप्तिकरण से 04 वर्ष 07 माह पूर्व का है।	श्रीमती माया दीक्षित के पक्ष में जिला मजिस्ट्रेट, हमीरपुर द्वारा जारी जारी चरित्र प्रमाण पत्र सं0 28/25.01.10 दिया गया है। विज्ञप्तिकरण से 09 माह पूर्व का है।	आवेदिका के पक्ष में जिलाधिकारी, हमीरपुर द्वारा जारी हैसियत प्रमाण पत्र सं0 831/29.5.10 दिया गया है, जिसमें उनकी हैसियत रू0 30,00,000/– आंकी गयी है। विज्ञप्तिकरण से 05 माह पूर्व की है।	खान अधिकारी महोबा द्वारा प्रमाण पत्र दिनांक 12.7.04 दिया गया है कि आवेदिका द्वारा उ0प्र0 उपखनिज परिहार नियमावली, 1963 के नियमों का कभी उल्लघंन नहीं किया है। इनका खनन कार्य में आचरण अच्छा रहा है और इनके खनन कार्य के सम्बन्ध में कोई अनियमित्ता नहीं प्राप्त हुई है।	जिला अधिकारी हमीरपुर द्वारा जारी निवास प्रमाण पत्र सं0 1916 दिनांक 31.7.2004 दिया गया है।	खान अधिकारी महोबा द्वारा प्रमाण पत्र दिनांक 24.3.06 के अनुसार आवेदिका को 10 वर्ष के खनन कार्य का अनुभव है।

4	भूवैज्ञानिक लखनऊ आधारित	खान अधिकारी, सिरमौर, हिमाचल द्वारा जारी प्रमाण पत्र दिनांक 27.10.2010 विज्ञप्तिकरण से एक माह अन्तर्गत है।	श्री रमेश चन्द्र अरोड़ा के पक्ष में जिला मजिस्ट्रेट देहरादून द्वारा चरित्र प्रमाण पत्र सं0 1003011001624 दिनांक 27.9.2010 दिया गया है। विज्ञप्तिकरण से एक माह अन्तर्गत है।	जिला अधिकारी, देहरादून द्वारा जारी हैसियत प्रमाण पत्र सं0 1003021000560 दिनांक 26.10.2010 दिया गया है जिसमें उनकी हैसियत रू0 82,62,105/- आंकी गयी है। विज्ञप्तिकरण से एक माह अन्तर्गत है।	कोई प्रतिकूल टिप्पणी खान अधिकारी हिमाचल प्रदेश द्वारा नहीं की गई है। दिनांक 20.10.2010	परगना मजिस्ट्रेट (सदर) देहरादून द्वारा जारी स्थाई निवासी प्रमाण पत्र सं0 1003001008059 दिनांक 10.8.2010	10 वर्ष का अनुभव
5	प्राविधिक कर्मचारी खनन डिप्लोमा	प्रमाण पत्र संलग्न नहीं है, शपथ पत्र दिनांक 27.10.10 दिया गया है।	श्री राजेन्द्र कुमार के पक्ष में जिला हरिद्वार द्वारा जारी चरित्र प्रमाण पत्र सं0 2521/न्याय अनुभाग/2010, दिनांक 28 अक्टूबर, 2010 दिया गया है। विज्ञप्तिकरण से एक माह अन्तर्गत है।	जिलाधिकारी, हरिद्वार द्वारा जारी हैसियत प्रमाण पत्र सं0 2075/लो0से0के0(है0प्र0प्र0) दिनांक 26 अक्टूबर, 2010 दिया गया है जिसमें उनकी हैसियत रू0 22,31,000/- विज्ञप्तिकरण से एक माह के अन्तर्गत है।	खनन संक्रियाओं का ज्ञान कोई अनुभव नहीं शपथ पत्र दिनांक 28.10.2010 दिया गया है।	उप जिला अधिकारी, हरिद्वार द्वारा जारी स्थाई निवास प्रमाण पत्र सं0 5191/संग्रह-प्रमाण पत्र 2003, दिनांक 16.01.03 दिया गया है।	कोई अनुभव नहीं है।
6	खनन अभियन्ता मध्य प्रदेश आधारित	श्री सुनील कुमार द्वारा शपथ पत्र दिनांक 25.10.10 दिया गया है। प्रमाण पत्र संलग्न नहीं है। शपथ पत्र दिया गया है।	श्री सुनील कुमार के पक्ष में जिला मजिस्ट्रेट, हरिद्वार द्वारा जारी चरित्र प्रमाण पत्र सं0 2522/न्याय अनुभाग/2010, दिनांक 28 अक्टूबर, 2010 दिया गया है। विज्ञप्तिकरण से एक माह अन्तर्गत है।	जिलाधिकारी हरिद्वार द्वारा जारी हैसियत प्रमाण पत्र सं0 2074/लो0से0के0 (है0प्र0प्र0) दिनांक 26.10.2010 दिया गया है, जिसमें श्री कुमार की हैसियत रू0 19,75,000/- आंकी गयी है। विज्ञप्तिकरण से एक माह अन्तर्गत है।	शपथ पत्र दिनांक 14.4.11 के अनुसार आवेदक को पूर्व में कोई खनन पट्टा/खनन अनुज्ञा पत्र स्वीकृत नहीं हुआ है।	उप जिला अधिकारी हरिद्वार द्वारा जारी स्थाई निवास प्रमाण पत्र सं0 4182, दिनांक 14.10.10 दिया गया है।	कोई अनुभव नहीं।

उक्त तालिका के क्रमांक–1 श्री शाहनवाज खान पुत्र श्री शाहअहत राव मौ0 कस्बान, तहसील व जनपद सहारनपुर एवं श्री अशोक चांडक पुत्र श्री मदनलाल चांडक, निवासी 203 जी ब्लाक श्री गंगानगर, राजस्थान, क्रमांक–2 श्री प्रकाश दीक्षित पुत्र श्री राम प्रकाश दीक्षित, निवासी ग्राम गहरौली, थाना

Minor Mineral Leases due

मुस्करा, तहसील मोहदा, जनपद हमीरपुर उत्तर प्रदेश एवं श्री राजीव कर्णवाल पुत्र श्री रोशनलाल, निवासी बेगमसराय, अफजलगढ़, जिला बिजनौर, उत्तर प्रदेश तथा **क्रमांक–3 में श्रीमती माया दीक्षित पत्नी श्री** सत्यदेव दीक्षित, निवासी सुभाष बाजार, हमीरपुर, उत्तर प्रदेश द्वारा प्रस्तुत आवेदन पत्रों में निम्नलिखित कमियां परिलक्षित होती हैं :–

तालिका–2

क्र0 सं0	आवेदक का नाम	परिलक्षित कमियां
1.	श्री शाहनवाज खान पुत्र श्री शाहअहत, राव मौ0 कस्साबान, तहसील बेहट, जनपद सहारनपुर, उत्तर प्रदेश। एवं श्री अशोक चांडक पुत्र श्री मदन लाल चांडक, निवासी 203 जी ब्लाक, श्री गंगानगर, राजस्थान।	(1) जिलाधिकारी/सक्षम प्राधिकारी द्वारा प्रदत्त खनन अदेयता प्रमाण पत्र नहीं दिया गया है। तथापि शपथ पत्र दिया गया है। (2) चरित्र प्रमाण पत्र 01 वर्ष 08 माह पूर्व का है। (3) हैसियत प्रमाण पत्र 01 वर्ष 08 माह पूर्व है। (1) जिलाधिकारी/सक्षम प्राधिकारी द्वारा प्रदत्त खनन अदेयता प्रमाण पत्र नहीं दिया गया है। शपथ पत्र भी नहीं दिया गया है। (2) चरित्र प्रमाण पत्र नहीं दिया गया है। (3) हैसियत प्रमाण पत्र 05 वर्ष 07 माह पूर्व है।
2.	श्री प्रकाश दीक्षित पुत्र श्री राम प्रकाश दीक्षित, निवासी ग्राम गहरोली, थाना मुस्करा, तहसील मोहदा, जनपद हमीरपुर, उत्तर प्रदेश। एवं श्री राजीव कर्णवाल पुत्र श्री रोशन लाल, निवासी बेगमसराय, अफजलगढ़, जनपद बिजनौर, उत्तर प्रदेश।	(1) खनन अदेयता सम्बन्धी प्रमाण पत्र 06 वर्ष 03 माह पूर्व का है। (2) आवेदन पत्र में उल्लिखित नाम तथा खनन अदेयता प्रमाण पत्र एवं पूर्व खनन आचरण प्रमाण पत्र में अंकित नाम में भिन्नता है। (1) हैसियत प्रमाण पत्र 02 वर्ष 07 माह 15 दिन पूर्व का है।
3.	श्रीमती माया दीक्षित पत्नी श्री सत्यदेव दीक्षित, निवासी सुभाष बाजार हमीरपुर, उत्तर प्रदेश	(1) खान अधिकारी द्वारा निर्गत खनन अदेयता प्रमाण पत्र 04 वर्ष 07 माह पूर्व का है।

उपरोक्त तालिका–1 के क्रमांक–4, 5 एवं 6 पर उल्लिखित आवेदकगणों के आवेदन पत्र पूर्ण हैं तथा तालिका–2 में इंगित आवेदकों के आवेदन पत्रों में कमियां हैं।

क्रमांक–4 पर श्री रमेश चन्द्र अरोड़ा को खनन संक्रियाओं में 10 वर्ष का अनुभव प्राप्त है एवं उनका वित्तीय संसाधन/हैसियत रू0 82.62 लाख है तथा उनके द्वारा खनन संक्रियाओं को कार्यान्वित करने हेतु भूवैज्ञानिक का सेवायोजित किया जायेगा। श्री रमेश चन्द्र अरोड़ा पुत्र श्री सागर चन्द्र अरोड़ा, निवासी 41/6 बल्लूपुर रोड, देहरादून, उत्तराखण्ड के स्थायी निवासी हैं। **क्रमांक–5** पर श्री राजेन्द्र कुमार को खनन का कोई अनुभव नहीं है एवं उनका वित्तीय संसाधन/हैसियत रू0 22.31 लाख है तथा खनन संक्रियाओं के

कार्यान्वित करने हेतु खनन अभियन्ता को सेवायोजित किया जायेगा। श्री राजेन्द्र कुमार पुत्र श्री महेन्द्र पाल निवासी रोशनाबाद हरिद्वार, उत्तराखण्ड के स्थायी निवासी हैं। क्रमांक–6 पर श्री सुनील कुमार को खनन का कोई अनुभव नहीं है एवं उनका वित्तीय संसाधन/हैसियत रू0 19.75 लाख है तथा खनन संक्रियाओं के कार्यान्वित करने हेतु खनन अभियन्ता को सेवायोजित किया जायेगा। श्री सुनील कुमार पुत्र श्री ओम प्रकाश, निवासी रोशनाबाद, तहसील व जनपद हरिद्वार, उत्तराखण्ड के स्थायी निवासी हैं।

उत्तराखण्ड उपखनिज परिहार नियमावली, 2001 के नियम–9 के उपनियम–1 के अनुसार "ऐसे प्रार्थना पत्र जहां एक ही दिन प्राप्त हुए हों, वहां राज्य सरकार उपनियम (2) में विनिर्दिष्ट बातो पर विचार करने के पश्चात खनन पट्टा प्रार्थियों में से किसी एक ऐसे प्रार्थी दे सकती है, जिसे वह उचित समझे।

उप नियम (2)–उप नियम (1) में अभिदिष्ट बातें –

(क) प्रार्थी को खनन संक्रियाओं का विशिष्ट ज्ञान अथवा अनुभव,

(ख) प्रार्थी के वित्तीय संसाधन

(ग) प्रार्थी द्वारा सेवा योजित या सेवायोजित किये जाने वाले प्राविधिक कर्मचारी वर्ग (स्टाफ) की प्रकृति और गुणवत्ता,

(घ) किसी पूर्व पट्टे या अनुज्ञा पत्र के आधार पर खनन संक्रियाओं को कार्यान्वित करने में और ऐसे पट्टे या अनुज्ञा पत्र की शर्तों या उसके सम्बन्ध में किसी विधि के उपबन्धों का पालन करने में प्रार्थी का आचरण और

(ड.) नदी तल में अनन्य रूप से पायी जाने वाली बालू या मौरम या बजरी या बोल्डर या इनमें से कोई भी मिली जुली अवस्था में हो, के लिये खनन पट्टे के सम्बन्ध में, यदि अन्य बातें समान हों, तो किसी व्यक्ति या व्यक्तियों के समूहों को, चाहे वह निगमित हो अथवा नहीं, जो सामाजिक एवं शैक्षिक रूप से पिछड़ी जातियों (जैसे मल्लाह, केवट, बिन्द, निषाद, मांझी बाथम, धीवर, थेमर, चाई, सोरहिया, तुरहा, रैकवार, कैवर्त, खुलवट, तियार, गौडिया, गोडिया और कश्यप) और नागरिकों की ऐसी अन्य जातियों के हों जैसा कि राज्य सरकार द्वारा समय–समय पर अधिसूचित किया गया हो और जिन्होंने सम्बन्धित जिलाधिकारी अथवा इस हेतु राज्य सरकार द्वारा अधिकृत अन्य अधिकारी से प्रपत्र एम0एम0 14 के प्रारूप इस आशय का प्रमाण पत्र प्राप्त किये हो कि अमुक व्यक्तियों के समूह पारम्परिक रूप से अपने जिविकोपार्जन हेतु बालू या मौरम के उत्खनन कार्य में लगे है और उसी जिले के निवासी हैं जिसमें वह क्षेत्र, जिसके लिए पट्टे का आवेदन किया गया है, स्थित हो, अधिमान दिया जायेगा।

(च) ऐसे अन्य बातें जो राज्य सरकार द्वारा आवश्यक समझी जायें।

उत्तराखण्ड राज्य खनिज नीति, 2001 दिनांक 30 अप्रैल, 2001 के अनुसार जनपद के मूल निवासी को प्राथमिकता दिये जाने का तथा किसी भी व्यक्ति को एक से अधिक लॉट का पट्टा स्वीकृत नहीं किये जाने का प्राविधान है।

उत्तराखण्ड उपखनिज परिहार नियमावली, 2001 के नियम–9 के उपरोक्त उल्लिखित उप नियम (2) (ड.) में खनन पट्टे के सम्बन्ध में, यदि अन्य बातें समान हों, तो किसी व्यक्ति या व्यक्तियों के समूहों को, चाहे वह निगमित हो अथवा नहीं, जो सामाजिक एवं शैक्षिक रूप से पिछड़ी जातियों (जैसे मल्लाह; केवट, बिन्द, निषाद, मांझी बाथम, धीवर, थेमर, चाई, सोरहिया, तुरहा, रैकवार, कैवर्त, खुलवट, तियार, गौडिया, गोडिया और कश्यप) और नागरिकों की ऐसी अन्य जातियों के हों जैसा कि राज्य सरकार द्वारा समय–समय पर अधिसूचित किया गया हो और जिन्होंने सम्बन्धित जिलाधिकारी अथवा इस हेतु राज्य सरकार द्वारा अधिकृत अन्य अधिकारी से प्रपत्र एम0एम0 14 के प्रारूप इस आशय का प्रमाण पत्र प्राप्त किये हो कि अमुक व्यक्तियों के समूह पारम्परिक रूप से अपने जिविकोपार्जन हेतु बालू या मौरम के उत्खनन कार्य में लगे है और उसी जिले के निवासी हैं जिसमें वह क्षेत्र, जिसके लिए पट्टे का आवेदन किया गया है, स्थित हो, अधिमान दिया जायेगा।

राज्य खनिज नीति, 2001 दिनांक 30 अप्रैल, 2001 के अनुसार जनपद के मूल निवासी को प्राथमिकता दिये जाने का तथा किसी भी व्यक्ति को एक से अधिक लॉट का पट्टा स्वीकृत नहीं किये जाने का प्राविधान है। क्रमांक–4 पर उल्लिखित श्री रमेश चन्द्र अरोड़ा को जनपद हरिद्वार के ग्राम बिशनपुर झरड़ा मुस्तहकम के खसरा संख्या 300 से 305 तक कुल रकवा 2.048 हैक्टेयर में खनन पट्टा स्वीकृत किये जाने हेतु लिये गये निर्णय के फलस्वरूप उनकी इस खनन लॉट हेतु आवेदन पर विचार नहीं किया जा सकता है।

अतः जनपद हरिद्वार के ग्राम बिशनपुर झरड़ा अहतमाल के खसरा संख्या 183, 184 एवं 185 तक कुल रकवा 0.7775 हैक्टेयर को विज्ञापित करने हेतु शासनादेश दिनांक 17 सितम्बर, 2010 के कम में भूतत्व एवं खनिकर्म इकाई द्वारा निर्णय लिये जाने हेतु प्रस्तुत प्रस्ताव के दृष्टिगत शासन के पत्र दिनांक 22 जनवरी, 2011 द्वारा उत्तराखण्ड उपखनिज परिहार नियमावली, 2001 के अध्याय–2 के नियम–6(2) के प्राविधानान्तर्गत सम्बन्धित पक्षों को नोटिस जारी करते हुए समुचित समय देते हुए पूर्ण प्रस्ताव शासन को उपलब्ध कराने हेतु दिये गये निर्देशानुसार तालिका–1 में वर्णित 06 आवेदकगणों के आवेदन पत्र जिलाधिकारी कार्यालय हरिद्वार को प्राप्त हुए। तालिका–1 के क्रमांक–1, 2 एवं 3 पर उल्लिखित आवेदकगणों के आवेदन पत्रों में कमियां परिलक्षित होने के कारण श्री शाहनवाज खान पुत्र श्री शाहअहत, राव मौ0 कस्साबान, तहसील बेहट, जनपद सहारनपुर, उत्तर प्रदेश एवं श्री अशोक चांडक पुत्र श्री मदनलाल चांडक, निवासी 203 जी ब्लाक, श्रीगंगानगर, राजस्थान, श्री प्रकाश दीक्षित पुत्र श्री राम प्रकाश दीक्षित,

निवासी ग्राम गहरोली, थाना मुस्करा, तहसील मोहदा, जनपद हमीरपुर, उत्तर प्रदेश एवं श्री राजीव कर्णवाल पुत्र श्री रोशन लाल, निवासी बेगमसराय, अफजलगढ़, जनपद बिजनौर, उत्तर प्रदेश तथा श्रीमती माया दीक्षित पत्नी श्री सत्यदेव दीक्षित, निवासी सुभाष बाजार हमीरपुर, उत्तर प्रदेश के आवेदन पत्रों को एतद्द्वारा अस्वीकृत/निरस्त करते हुए, क्रमांक–5 पर श्री राजेन्द्र कुमार एवं क्रमांक–6 श्री सुनील कुमार जिनके आवेदन पूर्ण हैं तथा प्रश्नगत खनन लॉट हेतु पात्र हैं। परन्तु श्री राजेन्द्र कुमार, का वित्तीय संसाधन/हैसियत श्री सुनील कुमार के वित्तीय संसाधन/हैसियत से अधिक होने को मध्यनजर रखते हुए, नियम–9 के उपनियम (2) एवं राज्य खनिज नीति, 2001 के प्राविधानान्तर्गत श्री राजेन्द्र कुमार के पक्ष में जनपद हरिद्वार के ग्राम बिशनपुर झरड़ा अहतमाल के खसरा संख्या 183, 184 एवं 185 कुल रकवा 0.7775 हैक्टेयर क्षेत्रफल में समस्त खनन संक्रिया उत्तराखण्ड उपखनिज परिहार नियमावली, 2001 के अनुसार करने, इस हेतु जो भी शर्तें स्थानीय जिला प्रशासन तथा भूतत्व एवं खनिकर्म इकाई द्वारा निर्धारित की जायेंगी, का अनुपालन आवेदक द्वारा किये जाने के अधीन 03 (तीन) वर्ष की अवधि हेतु उपखनिज रेता, बजरी, बोल्डर का खनन पट्टा खनिज विकास हित एवं राजस्व हित में स्वीकृत किये जाने की अनुमति प्रदान की जाती है।

(एस0 रामास्वामी)
प्रमुख सचिव।

पृष्ठांकन संख्याः 896 (1)/VII-1/168–ख/2010, तद्दिनांकित।
प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. जिलाधिकारी, हरिद्वार।
2. ज्येष्ठ खान अधिकारी, भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय, उत्तराखण्ड, देहरादून।
3. श्री शाहनवाज खान पुत्र श्री शाहअहत, राव मौ0 कस्साबान, तहसील बेहट, जनपद सहारनपुर, उत्तर प्रदेश एवं श्री अशोक चांडक पुत्र श्री मदनलाल चांडक, निवासी 203 जी ब्लाक, श्रीगंगानगर, राजस्थान।
4. श्री प्रकाश दीक्षित पुत्र श्री राम प्रकाश दीक्षित, निवासी ग्राम गहरोली, थाना मुस्करा, तहसील मोहदा, जनपद हमीरपुर, उत्तर प्रदेश एवं श्री राजीव कर्णवाल पुत्र श्री रोशन लाल, निवासी बेगमसराय, अफजलगढ़, जनपद बिजनौर, उत्तर प्रदेश।
5. श्रीमती माया दीक्षित पत्नी श्री सत्यदेव दीक्षित, निवासी सुभाष बाजार हमीरपुर, उत्तर प्रदेश।
6. श्री रमेश चन्द्र अरोड़ा पुत्र श्री सागर चन्द्र अरोड़ा, निवासी 41/6 बल्लूपुर रोड, देहरादून।
7. श्री राजेन्द्र कुमार पुत्र श्री महेन्द्र पाल, निवासी रोशनाबाद हरिद्वार।
8. श्री सुनील कुमार पुत्र श्री ओम् प्रकाश, निवासी रोशनाबाद, तहसील व जनपद हरिद्वार।

आज्ञा से,
(एस0 रामास्वामी)
प्रमुख सचिव।

Annexure-3

State Level Environment Impact Assessment Authority, Ajabpur Kala, Mothorowala Grant, Dehradun , Uttarakhand.

(Constituted by Ministry of Environment and Forests Government of India.)

To,

No-178 -1(276)/2013
Dated 24 October, 2013

Shri Ramesh Chandra Arora,
41/6, Balupur Road, Dehradun.

Sub- Environmental Clearance under EIA notification dated 14.09.2006 for for Picking of sand, bajri and boulders in Khasra No – 300,301,302,303,304 & 305 Vill- Bishanpur Jharda (Ahtmaal), Tehsil & Dist- Haridwar.

Sir,

Kindly take reference to your application/proposal dated 23.09.2013 regarding above mentioned subject. The proposed activity has been listed in schedule 1(a) of the EIA Notification 2006 and the mine lease area being less than 5 ha, hence grant of environmental clearance is being considered by SEIAA, Uttarakhand as per office memorandum dated 18th May, 2012 issued by Ministry of Environment & Forests, Govt of India. According to the proposal, the total mine lease area is 2.048 Ha and located in private land in Khasra No - 300,301;302,303,304 & 305 Vill- Bishanpur Jharda (Ahtmaal), Tehsil & Dist- Haridwar. The proposed extraction/mine site is a part of river bed of Ganga river. The proposal was considered for appraisal by the State Level Expert Appraisal Committee (SEAC) in it's meeting dated 05.10.2013. Based on the information submitted in Form – 1, Pre Feasibility Report and Environment Management Plan, the proposal has been placed by SEAC under screening category B2. The proposal does not require public consultation and EIA report. Further the proposal does not require any kind of rehabilitation and resettlement.

2- Based on the recommendation of SEAC, the State Environment Impact Assessment Authority (SEIAA) examined the proposal in its meeting dated 19.10.2013. After thorough deliberation and examining all aspects of environmental safeguards as indicated by the SEAC, your proposal is hereby accorded Environmental Clearance subject to fulfilment/compliance of the following conditions –

1) Legal status of the mining lease area shall remain unchanged and the Environmental Clearance is being granted only for the lease period. The mined lease area shall not be used for any purpose other than that specified in the proposal.
2) In case of flash flood and river changing its meandering course, then fresh proposal has to be submitted for grant of Environmental Clearance.
3) The project proponent shall formulate a transparent and unbiased procedure for engagement of labourers for sustainable extraction of the minor minerals from the mining lease area.
4) The boundary of the mined lease area shall be demarcated on ground by erecting pillars, each inscribed with its serial number, DGPS coordinates, forward and back bearing, and distance from adjoin pillars etc. This demarcation will be ensured by the Revenue Department. A bench mark will be established to monitor depth of the mining.
5) Extraction of minor minerals shall be restricted to middle half of the width of river bed/mining site after leaving intact the one-fourth of width of the river bed/mining site along its each bank. Breaking of boulders shall not be permitted in the mining lease area.
6) The collection of minor minerals during a working season shall start from centre of the river/mining site width and shall gradually extend to the boundary of the permissible area so as to ensure maintenance of river geometry. The maximum permissible depth for collection of minor minerals at centre of the river/mining site width shall be fixed at 1.5 meter or up to ground water level whichever is less.
7) Extraction of minor mineral shall be permissible from 1st October of every year to 15th June of the subsequent year or onset of monsoon whichever is earlier. It shall be ensured that no mining activity is

8) The project proponent has to regulate and maintain record of the quantity of minor minerals extracted during a season. The monitoring shall be ensured by Mines Department/District Administration from time to time.

9) The mining work shall be exclusively manual. No mechanical work or drilling/blasting should be involved at any stage. Minor minerals shall be collected manually by using hand tools and use of explosives and heavy machineries for breaking/collection of minor minerals are strictly prohibited. The use of J.C.B, for mining is strictly prohibited.

10) The collection time of river bed materials (RBM) shall be from sun-rise to sun-set.

11) The project proponent shall strictly adhere to the norms of Transport Department in refraining from use of polluting and less fuel efficient vehicles for transporting extracted minor minerals. There shall be no over loading of vehicles as per standard norms of Central Government/State Government/Hon'ble Courts from time to time.

12) There shall be no labour camp in the mining lease area for the labour engaged in collection of the minor minerals. The labour engaged in collection/extraction work shall be provided free fuel wood/alternate source of energy to avoid any pressure on adjoining forest land.

13) The project proponent shall ensure that maximum local labour be engaged and hence employment opportunity provided. The project proponent shall follow all safety measures for labour force engaged in accordance with respected Acts/Rules.

14) The project proponent shall prepare the plan of mining in conformity with the mine lease conditions and the Rules prescribed in this regard thereby clearly delineating the No Work Zone in the mine lease area i.e. the distance from the bank of river/mine site to be left un-worked (Non mining area), distance from the bridges etc.

15) The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro-geological regime of the surrounding area are not affected.

16) The project proponent shall ensure refraining from leaving behind clothes, personal belongings of labour engaged, polythene, plastic bottles, carton etc or any other solid waste in work site at the end of working season.

17) The project proponent shall provide protective respiratory devices to workers working in dusty areas and they shall also be provided with adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained.

18) Project proponents shall submit ~~annual~~ Half Yearly self-monitoring report, indicating status of compliance to the conditions stipulated in the approval, to the SEIAA.

19) The project proponent shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.

20) Link Road from mining site to main Road shall be maintained by the project-proponent.

21) The topsoil if any shall be stalked at earmarked site only. It shall be used for reclamation.

22) Mineral handling, loading and unloading areas including all the transfer points should have efficient dust control arrangements. These should be properly maintained & operated.

23) Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. it should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.

24) Project proponent shall ensure site Specific River training works, plantations, voluntary work if necessary.

25) If the area falls within 10 km radial distance from National Park/Sanctuary, then prior approval from National Board of Wild Life is required before work startup.

26) The Authority reserves the right to add additional safeguard measures subsequently, if found necessary and to take action including revoking of the environment clearance under the provisions of the Environment protection act 1986 to effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

27) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parishad / Municipal Corporation, Urban local body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.

...roponent should advertise in at least two local Newspapers widely circulated in the region, one ... shall be in the vernacular language informing that the project has been accorded environmental ... and copies of clearance letters are available in the office of SEIAA, Uttarakhand. The ...ement should be made within 7 days from the day of issue of the clearance letter.

...EIAA Uttarakhand reserves the right to withdraw the Environmental Clearance subject to any change ... mining policy by the State Government of Uttarakhand, as may be applicable to this project.

... appeal against this Environment Clearance shall lie with the National Green Tribunal, if preferred, within ...period of 30 days as prescribed under section of the National Green Tribunal Act, 2010.

... this Environmental Clearance is transferred then fresh Environment Clearance is to be obtained under EIA notification dated 14.09.2006. However, no activity shall be undertaken till the Environment Clearance is transferred in his name and he is lawfully bound to Comply with the conditions of the Environmental Clearance.

Specific Conditions:-(To be followed by Director Industry, Geology and Mining Unit, Govt. of Uttarakhand).

1) A study shall be carried out at least over in a year through mines and geology department relating to replenishment of the mineral so as to ensure that the quantity of mineral to be removed does not exceed the siltation to avoid over exploitation of mineral, which may adversely affect the dynamics of river. A copy of said study report shall be submitted to the regional office of the Ministry of Environment and Forest Lucknow and SEIAA, Uttarakhand.
2) The Geology and Mining unit of Industry Department shall ensure site specific river training works at the work site to ensure bank protection: Mining department should ensure that a Corpus fund for this purpose will be set up and kept at the disposal of District Magistrate.
3) The Geology and Mining unit of Industry Department shall identify an agency for regular/periodical monitoring of quality of ground water of existing hand pumps and tube wells in the vicinity of the mining site.
4) Digital processing of the entire lease area using remote sensing technique should be done by Geology and Mining department regularly once in three years for monitoring the change of river course, if any and report should be submitted to the Ministry of Environment and Forests, Regional office at Lucknow and SEIAA, Uttarakhand.

(A.R. Sinha)
Member Secretary

No. 1(276)/2013 dated- as above

Copy for information and necessary action to-

1) Secretary, Environment, Forests and Environment, CGO complex, New Delhi.
2) Principal Secretary, Environment and Forests, Government of Uttarakhand, Dehradun.
3) Director, Regional office (Central) MOEF, 5th floor, Kendriya Bhawan, Sector-H Aliganj, Lucknow.
4) Principal Chief Conservator of Forests (Wildlife)/ Chief Wild Life Warden, Dehradun.
5) District Magistrate, Haridwar.
6) Director, Industry, Geology and Mining Unit , Govt. of Uttarakhand. The unit shall comply the Specific Conditions and submit the report to SEIAA Uttarakhand.
7) Divisional Forest Officer, Haridwar.
8) Guard File.

(A.R. Sinha)
Member Secretary

Annexure-4

State Level Environment Impact Assessment Authority, Ajabpur Kala, Mothorowala Road, Dehradun , Uttarakhand.

(Constituted by Ministry of Environment and Forests Government of India.)

No 799 1(276)/2014
Dated 2 December, 2014

To,

Shri Ramesh Chandra Arora,
41/6, Ballupur Road,
Dehradun.

Sub- Environmental Clearance under EIA notification dated 14.09.2006 for Picking of Sand, Bajri, and Boulders in Khasra No-300,301,302,303,304 & 305 at Village-Bishanpur Jharda (Ahtmaal), Tehsil & District-Haridwar.

Sir,

Please take reference of this office letter No 178-1(276)2013 Dated 21st October, 2013 by which EC was granted to your project. Again it was suspended on the basis of the report of District Magistrate Haridwar vide this office speaking order No. 340/SEIAA Dated 6.6.2014. The Authority again examined your representation dated 25.11.2014 along with report of Local Commissioner nominated by National Green Tribunal, New Delhi.

2. After careful consideration of your representation & above report the Authority decided to revoke the E.C for your project in the view of larger Public interest and local employment generation. Your application is being allowed and you are advised to follow the terms & conditions laid by the Authority & not to repeat the Violation of E.P Act, 1986 in future.

3. This is subject to final order in M.A No- 278/214 (in original application No- 171/2013) which is under litigation in National Green Tribunal, New Delhi.

(A.R. Sinha)
Member Secretary

No.- 1(276)/2013 dated- as above

Copy for information and necessary action to-

1) Secretary, Environment, Forests and Environment, Indira Paryavaran Bhawan, Aliganj, Jor Bagh Road, 3rd Floor, Vayu Wing, New Delhi.
2) Principal Secretary, Environment and Forests, Government of Uttarakhand, Dehradun.
3) APCCF, Regional office (Central) MOEF, Pearson Road, F.R.I Campus, Dehradun.
4) Principal Chief Conservator of Forests (Wildlife)/ Chief Wild Life Warden, Dehradun.
5) District Magistrate, Haridwar.
6) Director, Industry, Geology and Mining Unit, Govt. of Uttarakhand. The unit shall comply the Specific Conditions and submit the report to SEIAA Uttarakhand.
7) Divisional Forest Officer, Haridwar.
8) Member Secretary, UEPPCB, Dehradun.
9) Guard File.

(A.R. Sinha)
Member Secretary

Annexure-5

State Level Environment Impact Assessment Authority, Ajabpur Kala, Mothorowala Road, Dehradun , Uttarakhand. (Constituted by Ministry of Environment and Forests Government of India.)

Letter No: 92 /SEIAA
Dated: 10 April 2014

To,

Shri Ramesh Chandra Arora,
41/6, Ballupur Road,
Dehradun.

Sub- Environmental Clearance (suspended) under EIA notification dated 14.09.2006 for Picking of sand, bajri and boulders in Khasra No – 300,301,302,303,304 & 305 Vill- Bishanpur Jharda (Ahtmaal), Tehsil & Dist- Haridwar.

Ref- Your application dated 12.03.2014

Dear Sir,

Kindly note with reference to above mentioned reference that based on information furnished by DFO, Haridwar by his Letter No-3895/2-3 dated 1st April 2014 and also Director, Rajaji National Park by his Letter No-2097/12-1 dated 7th April 2014, it has been established that your mine site is not located within 10 Km radial distance from the boundary of Rajaji National Park. Hence this Authority revokes it's earlier speaking Order No. 68/SEIAA dated 14th March 2014 subject to following conditions:-

1. There shall be strict compliance of all conditions imposed in EC Letter No. 178-1(276)/2013 dated 21st October, 2013, issued by this Authority.
2. Directions/Instructions issued by Government of India and State Government in this matter shall be strictly complied.

(A.R. Sinha)
Member Secretary

Copy to following for information and necessary action:-

1. Secretary, Ministry of Environment and Forests, CGO Complex, New Delhi.
2. Shri Y.K. Singh Chauhan, Chief Conservator of Forests (Central) Regional Office, Lucknow.
3. Principal Secretary Environment and Forests, Government of Uttarakhand.
4. PCCF (Wildlife)/Chief Wildlife Warden, Uttarakhand.
5. Director Mining & Geology Department, Government of Uttarakhand.
6. District Magistrate, Haridwar.
7. Divisional Forest Officer, Haridwar.
8. Swami Brahmchari Dayanand, Matri Sadan, Jagjeetpur, Kankhal, Haridwar.
9. Guard file.

(A.R. Sinha)
Member Secretary

Annexure 6

State Level Environment Impact Assessment Authority, Ajabpur Kala, Mothorowala Road, Dehradun , Uttarakhand.
(Constituted by Ministry of Environment and Forests, Government of India.)

No -367. 1(454)/2014
Dated 31 January, 2014

To,

Shri Rajendra Kumar S/o Shri Mahendra Pal,
Address-Roshanabad, Tehsil and Dist-Haridwar.

Sub- Environmental Clearance under EIA notification dated 14.09.2006 for Picking of sand, bajri and boulders in Kh No-183,184 &185, Vill-Bishanpur Jharda, Tehsil and Dist-Haridwar.

Sir,

Kindly take reference to your application/proposal dated 11.1.2014 regarding above mentioned subject. The proposed activity has been listed in schedule 1(a) of the EIA Notification 2006 and the mine lease area being less than 5 ha, hence grant of environmental clearance is being considered by SEIAA, Uttarakhand as per office memorandum dated 18th May, 2012 issued by Ministry of Environment & Forests, Govt of India. According to the proposal, the total mine lease area is 0.7775 Ha and located in private land in Kh No-183,184 & 185, Vill-Bishanpur Jharda, Tehsil and Dist-Haridwar:, which G.P.S coordinates are - Latitude: 29°50'39.8"N Longitude: 78° 09' 15.9"E. The proposed extraction/mine site is a part of river bed of Ganga river. The proposal was considered for appraisal by the State Level Expert Appraisal Committee (SEAC) in it's meeting dated 18.01.2014. Based on the information submitted in Form – 1, Pre Feasibility Report and Environment Management Plan, the proposal has been placed by SEAC under screening category B2. The proposal does not require public consultation and EIA report. Further the proposal does not require any kind of rehabilitation and resettlement.

2- Based on the recommendation of SEAC, the State Environment Impact Assessment Authority (SEIAA) examined the proposal in its meeting dated 30.01.2014 After thorough deliberation and examining all aspects of environmental safeguards as indicated by the SEAC, your proposal is hereby accorded Environmental Clearance subject to fulfilment/compliance of the following conditions –

1) Legal status of the mining lease area shall remain unchanged and the Environmental Clearance is being granted only for the lease period. The mined lease area shall not be used for any purpose other than that specified in the proposal.
2) In case of flash flood and river changing its meandering course, then fresh proposal has to be submitted for grant of Environmental Clearance.
3) The project proponent shall formulate a transparent and unbiased procedure for engagement of labourers for sustainable extraction of the minor minerals from the mining lease area.
4) The boundary of the mined lease area shall be demarcated on ground by erecting pillars, each inscribed with its serial number, DGPS coordinates, forward and back bearing, and distance from adjoin pillars etc. This demarcation will be ensured by the Revenue Department. A bench mark shall be established to monitor depth of the mining.
5) Extraction of minor minerals shall be restricted to middle half of the width of river bed/mining site after leaving intact the one-fourth of width of the river bed/mining site along its each bank. Breaking of boulders shall not be permitted in the mining lease area.
6) The collection of minor minerals during a working season shall start from centre of the river/mining site width and shall gradually extend to the boundary of the permissible area so as to ensure maintenance of river geometry. The maximum permissible depth for collection of minor minerals at centre of the river/mining site width shall be fixed at 1.5 meter or up to ground water level whichever is less.
7) Extraction of minor mineral is permitted from 1st October of every year to 15th June of the subsequent year or onset of monsoon whichever is earlier. It shall be ensured that no mining activity is carried out during the

1m 1.5m

monsoon season. Workers should be advised and protected against flash flood during 1st June to 15th June and 1st Oct to 31st Oct during which there may be rains in the hills.

8) The project proponent has to regulate and maintain record of the quantity of minor minerals extracted during a season. The monitoring shall be ensured by Mines Department/District Administration from time to time.

9) The mining work shall be exclusively manual. No mechanical work or drilling/blasting should be involved at any stage. Minor minerals shall be collected manually by using hand tools and use of explosives and heavy machineries for breaking/collection of minor minerals are strictly prohibited. The use of J.C.B. for mining is strictly prohibited.

10) The collection time of river bed materials (RBM) shall be from sun-rise to sun-set.

11) The project proponent shall strictly adhere to the norms of Transport Department in refraining from use of polluting and less fuel efficient vehicles for transporting extracted minor minerals. There shall be no over loading of vehicles as per standard norms of Central Government/State Government/Hon'ble Courts from time to time.

12) There shall be no labour camp in the mining lease area for the labour engaged in collection of the minor minerals. The labour engaged in collection/extraction work shall be provided free fuel wood/alternate source of energy to avoid any pressure on adjoining forest land.

13) The project proponent shall ensure that maximum local labour be engaged and hence employment opportunity provided. The project proponent shall follow all safety measures for labour force engaged in accordance with respected Acts/Rules.

14) The project proponent shall prepare the plan of mining in conformity with the mine lease conditions and the Rules prescribed in this regard thereby clearly delineating the No Work Zone in the mine lease area i.e. the distance from the bank of river/mine site to be left un-worked (Non mining area), distance from the bridges etc.

15) The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro-geological regime of the surrounding area are not affected.

16) The project proponent shall ensure refraining from leaving behind clothes, personal belongings of labour engaged, polythene, plastic bottles, carton etc or any other solid waste in work site at the end of working season.

17) The project proponent shall provide protective respiratory devices to workers working in dusty areas and they shall also be provided with adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained.

18) Project proponents shall submit half-yearly self-monitoring report, indicating status of compliance to the conditions stipulated in the approval, to the SEIAA.

19) The project proponent shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.

20) Link Road from mining site to main Road shall be maintained by the project-proponent.

21) The topsoil if any shall be stalked at earmarked site only. It shall be used for reclamation.

22) Mineral handling, loading and unloading areas including all the transfer points should have efficient dust control arrangements. These should be properly maintained & operated.

23) Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. it should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.

24) Project proponent shall ensure site Specific River training works, plantations, voluntary work if necessary.

25) The Authority reserves the right to add additional safeguard measures subsequently, if found necessary and to take action including revoking of the environment clearance under the provisions of the Environment protection act 1986 to effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

26) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parishad / Municipal Corporation, Urban local body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.

A P Singh

27) The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental clearance and copies of clearance letters are available in the office of SEIAA, Uttarakhand. The advertisement should be made within 7 days from the day of issue of the clearance letter.

28) The SEIAA Uttarakhand reserves the right to withdraw the Environmental Clearance subject to any change in the mining policy by the State Government of Uttarakhand, as may be applicable to this project.

29) Any appeal against this Environment Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section of the National Green Tribunal Act, 2010.

30) If this Environmental Clearance is transferred then fresh Environment Clearance is to be obtained under EIA notification dated 14.09.2006. However, no activity shall be undertaken till the Environment Clearance is transferred in his name and he is lawfully bound to Comply with the conditions of the Environmental Clearance.

Specific Conditions:-(To be followed by Director Industry, Geology and Mining Unit, Govt. of Uttarakhand).

1) A study shall be carried out at least over in a year through mines and geology department relating to replenishment of the mineral so as to ensure that the quantity of mineral to be removed does not exceed the siltation to avoid over exploitation of mineral, which may adversely affect the dynamics of river. A copy of said study report shall be submitted to the regional office of the Ministry of Environment and Forest Lucknow and SEIAA, Uttarakhand.

2) The Geology and Mining unit of Industry Department shall ensure site specific river training works at the work site to ensure bank protection. Mining department should ensure that a Corpus fund for this purpose will be set up and kept at the disposal of District Magistrate.

3) The Geology and Mining unit of Industry Department shall identify an agency for regular/periodical monitoring of quality of ground water of existing hand pumps and tube wells in the vicinity of the mining site.

4) Digital processing of the entire lease area using remote sensing technique should be done by Geology and Mining department regularly once in three years for monitoring the change of river course, if any and report should be submitted to the Ministry of Environment and Forests, Regional office at Lucknow and SEIAA, Uttarakhand.

(A.R. Sinha)
Member Secretary

No.- 1(454)/2014 dated- as above

Copy for information and necessary action to-

1) Secretary, Environment, Forests and Environment, CGO complex, New Delhi.
2) Principal Secretary, Environment and Forests, Government of Uttarakhand, Dehradun.
3) Director, Regional office (Central) MOEF, 5th floor, Kendriya Bhawan, Sector-H Aliganj, Lucknow.
4) Principal Chief Conservator of Forests (Wildlife)/ Chief Wild Life Warden, Dehradun.
5) District Magistrate, Haridwar.
6) Director, Industry, Geology and Mining Unit , Govt. of Uttarakhand. The unit shall comply the Specific Conditions and submit the report to SEIAA Uttarakhand.
7) Divisional Forest Officer, Haridwar Forest Division Haridwar.
8) Guard File.

(A.R. Sinha)
Member Secretary

State Level Environment Impact Assessment Authority, Ajabpur Kala, Mothorowala Road, Dehradun , Uttarakhand.

(Constituted by Ministry of Environment and Forests Government of India.)

No 861 1(454)/2014
Dated 2 December, 2014

To,

Shri Rajendra Kumar S/o Shri Mahendra Pal,
Address-Roshanabad,
Tehsil & District-Haridwar.

Sub- Environmental Clearance under EIA notification dated 14.09.2006 for Picking of Sand, Bajri, and Boulders in Khasra No-183, 184 & 185 at Village-Bishanpur Jharda, Tehsil &, District-Haridwar

Sir,

Please take reference of this office letter No 367-1-(454)2013 Dated 31st January, 2014 by which EC was granted to your project. Again it was suspended on the basis of the report of District Magistrate Haridwar vide this office speaking order No. 340/SEIAA Dated 6.6.2014. The Authority again examined your representation dated 25.11.2014 along with report of Local Commissioner nominated by National Green Tribunal, New Delhi.

2. After careful consideration of your representation & above report the Authority decided to revoke the E.C for your project in the view of larger Public Interest and local employment generation. Your application is being allowed and you are advised to follow the terms & conditions laid by the Authority & not to repeat the Violation of E.P Act, 1986 in future.

3. This is subject to final order in M.A No- 278/214 (In original application No- 171/2013) which is under litigation in National Green Tribunal, New Delhi.

(A.R. Sinha)
Member Secretary

No.- 1(454)/2014 dated- as above

Copy for information and necessary action to-

1) Secretary, Environment, Forests and Environment, Indira Paryavaran Bhawan, Aliganj, Jor Bagh Road, 3rd Floor, Vayu Wing, New Delhi.
2) Principal Secretary, Environment and Forests, Government of Uttarakhand, Dehradun.
3) APCCF, Regional office (Central) MOEF, Pearson Road, F.R.I Campus, Dehradun.
4) Principal Chief Conservator of Forests (Wildlife)/ Chief Wild Life Warden, Dehradun.
5) District Magistrate, Haridwar.
6) Director, Industry, Geology and Mining Unit, Govt. of Uttarakhand. The unit shall comply the Specific Conditions and submit the report to SEIAA Uttarakhand.
7) Divisional Forest Officer, Haridwar.
8) Member Secretary, UEPPCB, Dehradun.
9) Guard File.

(A.R. Sinha)
Member Secretary

Scanned by CamScanner

State Level Environment Impact Assessent Authority, Ajabpur Kala, Mothorowala Road, Dehradun, Uttarakand.
(Constituted by Ministry of Environment and Forests Government of India)

No.801-A/1(276)/2014
Date 5. December, 2014.

To,

Shri Rajendra Kumar S/o Shri Mahendra Pal,
Address- Roshanabad,
Tehsil & District-Haridwar.

Sub- Environment Clearance under EIA notification dated 14.09.2006 for Picking of Sand, Bajri, and Boulders in Khasra No. 183, 184 & 185 at Village-Bishanpur Jharda Tehsil & District- Haridwar:

Sir,

Please take reference of this office letter No. 367-1-(454)2013 Dated 31st January 2014 by which EC was granted to your project. It was suspended on the basis of the report of District Magistrate Haridwar vide this office speaking order No 340/SEIAA Dated 6.6.2014. The Authority examined your representation dated 25.11.2014 along with report of local Commissioner nominated by National Green Tribunal, New Delhi.

2. After careful consideration of your representation & above report the Authority decided to revoke the suspension of E.C. for your project in the view larger Public interest and local employment generation. Your application is being allowed and you are advised to follow the terms & conditions laid by the Authority & not to repeat the Violation of E.P Act. 1986 in future.

3. This is subject to final order in M.A. No. 278/214 (in original application No. 171/2013) which is under litigation in National Green Tribunal. New Delhi.

4. This letter cancels pervious letter No. ECO/1 (454)/2014 dated, Dec. 2. 2014.

(A.R. Sinha)
Member Secretary.

No. 1(454)/2014 dated as above.
Copy for information and necessary action to.

1) Secretary, Environment, Forests and Environment, Indira Paryavaran Bhawan, Aliganj, Jor Bagh Road, 3rd Floor, Vayu Wing, New Delhi.
2) Principal Secretary, Environment and Forests, Government of Uttarakhand, Dehradun.
3) APCCF, Regional office (Central) MOEF, Pearson Road, F.R.I. Campus, Dehradun.
4) Principal Chief Conservator of Forests (Wildlife)/ Chief Wild Life Warden Dehradun.
5) District Magistrate, Haridwar.
6) Director, Industry, Geology and Mining Unit, Govt. of Uttrakhand. The unit shall comply the Specific Conditions and submit the report to SEIAA Uttrakhand.
7) Divisional Forest Officer, Hardwar.
8) Member Secretary, UEPPCB, Dehradun.
9) Guard File.

(A.R. Sinha)
Member Secretary.

Scanned by CamScanner

Annexure-9

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 40 of 2015

IN THE MATTER OF:

Sandeep Kumar Vs. MoEF & Ors.

CORAM : HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Present:

Applicant :	Mr. Kapil Joshi, Mr. Faizi Saif and Mr. Chitral Gambhir, Advs.
Respondent No. 1:	Dr. Abhishek Atrey Adv. for MoEF
Respondent No. 5 :	Mr. Mukesh Verma, Adv.
	Mr. Rahul Verma, Adv.
Respondent nos. 6&7:	Mr. Ajay Marwah, Mr. Mool Singh and Mr. Karan Singh, Advs.

	Date and Remarks	Orders of the Tribunal
	Item No. 13 July 25, 2018 A	Vide an order dated 06th July, 2018 a direction was issued to the Committee of the Officers of the State of Uttarakhand to determine the environmental compensation payable for the illegal mining by Respondent No. 6 – Mr. Rameshchandra Arora and Respondent No. 7- Mr. Rajendra Kumar. It is stated by learned counsel for the State of Uttarakhand that said Members are not competent to assess the environmental degradation and they will seek the assistance of the Forest Research Institute, Dehradun. The Forest Research Institute may render its assistance against reasonable fee.. The Forest Research Institute may give its Report within one month of the State of Uttarakhand approaching the said Institute. The State of Uttarakhand may thereafter take further steps as already directed and file a compliance report within three months thereafter. The State of Uttarakhand will pay the fee determined by the Forest Research Institute for the task

	Item No. 13 July 25, 2018 A	executed by it. List again on first Monday of April, 2019, as prayed. ....., CP (Adarsh Kumar Goel) .....,JM (S.P. Wangdi) .....,EM (Dr. Nagin Nanda) 25.07.2018

दिनांक 20.9.18 को O.A. No. 401/2015 सन्दीप कुमार Vs. राज्य के NGT के आदेश के अनुपालन में संयुक्त अरोड़ा एवं राजेन्द्र कुमार के पक्ष में मौका जाँच के समय उपस्थित FRI की टीम के अधिकारी एवं अन्य उपस्थित व्यक्ति की सूचिका

S No.	Name	Designation	Ph. No.	Sign.
1.	N. Bala	Scientist-F FRI	9829890490	Bala
2.	Dr. H.B. Vasishta.	Ex Head & Scientist-F	9410356948	
3.	Dr. Parmanand Kumar	Scientist-C	9579210296	
4.	Dr. Vijender Panwar	Scientist-E	9418037084	
5.	S. K. Kamboj	Senior Technical officer.	9410556873	
6.	Dr. TARACHAND	Scientist-D	9412997863	
7.	S.L. Patrick	Addition Director GMU,	8192802321	
8.	Dinesh Kumar	Dy. Director (Mines)	9411167256	
9	Mahender singh	N.T.P(दौसा)	9719447811	
10	Arvind Kumar	Consolidator	7719010814	

Generated by CamScanner from intsig.com

प्रेषक,

विनय शंकर पाण्डेय,
निदेशक/अध्यक्ष, गठित समिति,
भूतत्व एवं खनिकर्म इकाई,
उद्योग निदेशालय उत्तराखण्ड,
देहरादून।

सेवा में,

श्री राहुल वर्मा,
अपर महाधिवक्ता,
मा0 नेशनल ग्रीन ट्रिब्यूनल/
मा0 उच्चतम न्यायालय, नई दिल्ली।

संख्याः /मा0एन0जी0टी0/हरि0/भू0खनि0ई0/2016 दिनांकः दिसम्बर, 2016

विषयः मा0 नेशनल ग्रीन ट्रिब्यूनल द्वारा मूल आवेदन सं0 40 ऑफ 2015 संदीप कुमार बनाम राज्य में दिनांक 06.07.2016 को पारित आदेश की अनुपालन में आख्या प्रस्तुत करने हेतु अतिरिक्त समय प्रदान किये जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषय के सम्बन्ध में अवगत कराना है कि मा0 नेशनल ग्रीन ट्रिब्यूनल द्वारा मूल आवेदन सं0 40 ऑफ 2015 संदीप कुमार बनाम राज्य में दिनांक 06.07.2016 को पारित आदेश के समादर में शासन के कार्यालय ज्ञाप संख्या 1766/VII-1/08–रिट/2015, दिनांक 21 नवम्बर, 2016 के द्वारा निम्नानुसार समिति का गठन किया गया :–

1. निदेशक, भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय उत्तराखण्ड।
2. सदस्य सचिव, उत्तराखण्ड पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड।
3. जिलाधिकारी, हरिद्वार।

2– मा0 नेशनल ग्रीन ट्रिब्यूनल द्वारा मूल आवेदन सं0 40 ऑफ 2015 संदीप कुमार बनाम राज्य (एम0ए0 नं0 101 ऑफ 2015, एम0ए0नं0 162 ऑफ 2015 एवं एम0ए0 नं0 239 ऑफ 2015) में दिनांक 06.07.2016 को निम्न आदेश पारित किये गये :–

We have heard the Learned Counsel appearing for parties. Vide our order dated 22nd April, 2015 it has been specifically recorded that the area in question have been withdrawn from mining operation and thus no mining activity would be permitted. The continuing cause of action in favour of the Applicant does not survive, after passing of such notification. The Learned Counsel appearing for Applicant submits that it is an admitted case of typical illegal mining. According to him while relying upon Form MM-11 issued in favour of the Respondent No. 6 and 7, compensation for illegal mining be imposed against the respondents for more than 2 and 1 Crore respectively. Apparently the illegal mining had been carried on. In fact it is not even disputed on behalf of the States Government. Concerned Respondent No. 6 & 7 would be liable to pay environmental compensation.

Consequently we direct the Committee consisting of Director Mines, State of Uttarakhand, Member Secretary, Uttarakhand Pollution Control Board and District Magistrate, Haridwar to hear the Applicant and will consider the documents on subject placed on record. They would hear the Respondent No. 6 & 7 and opportunity be given to them to reply to the allegation mad while referring to the records of the Government. The said committee will determine the environmental compensation payable for illegal mining as well as on account of environmental degradation. The compensation so determined shall be recovered from the Respondent No. 6 & 7.

The report of compliance should be submitted by the Committee within 8 weeks from today.

With the above direction Original Application No. 40 of 2015 stands disposed of. No order as to cost.

3– मा0 न्यायालय द्वारा पारित आदेशों के समादर में दिनांक 23.11.2016 को समिति द्वारा सुनवाई की गयी। उक्त सुनवाई में गठित समिति द्वारा निर्णय लिया गया कि प्रतिवादी संख्या–6 एवं 7 के खनन पट्टा क्षेत्रों का वर्तमान में स्थलीय निरीक्षण किया जाय और इनको निर्गत एम0एम0–11 का परीक्षण किया जाय कि पट्टाधारकों द्वारा खनन पट्टा निलम्बित किये जाने के पश्चात् पट्टा क्षेत्र में कोई खनन कर एम0एम0–11 जारी किया गया अथवा नहीं। यदि पट्टाधारकों द्वारा पट्टा निलम्बनोंपरान्त अवैध खनन किया गया है तो उसे पर्यावरण को हुई क्षति का आंकलन किया जाय। इस हेतु उप जिलाधिकारी, हरिद्वार, उप निदेशक, खनन, भूतत्व एवं खनिकर्म इकाई, जनपद हरिद्वार एवं सदस्य सचिव, पर्यावरण एवं प्रदूषण नियंत्रण बोर्ड को प्राधिकृत किया गया है कि वह स्थलीय निरीक्षण कर अपनी आख्या एक सप्ताह के अन्दर समिति के समक्ष प्रस्तुत करेंगे। इस सम्बन्ध में प्रतिवादी संख्या–6 एवं 7 को निर्देशित किया गया कि वे

अपना पक्ष शपथ पत्र के माध्यम से प्रस्तुत कर सकते हैं और याचीकर्ता को भी गठित समिति की अगली सुनवाई में उपस्थित होने हेतु सूचित किया जाय।

4– प्रश्नगत प्रकरण के सम्बन्ध में नोटिस संख्या 76/खनन–2016एन0जी0टी0/2016, दिनांक 09 दिसम्बर, 2016 के द्वारा याचिकाकर्ता संदीप कुमार (पंजीकृत डाक द्वारा) एवं उनके अधिवक्ता श्री कपिल जोशी (ई–मेल द्वारा) एवं प्रतिवादी संख्या–6 रमेश चन्द अरोड़ा एवं प्रतिवादी संख्या–7 राजेन्द्र कुमार को दिनांक 14.12.2016 को सांय 4:00 बजे स्थान विश्वकर्मा भवन, पंचम तल, कक्ष संख्या–08, सचिवालय परिसर, देहरादून में प्रकरण की सुनवाई के सम्बन्ध में उपस्थित होने हेतु सूचित किया गया।

5– उक्त निर्धारित तिथि 14.12.2016 को हुई सुनवाई में याचिकाकर्ता संदीप कुमार स्वयं/उनके प्रतिनिधि उपस्थित नहीं हुए। प्रतिवादी संख्या–6 रमेश चन्द अरोड़ा एवं प्रतिवादी संख्या–7 राजेन्द्र कुमार सुनवाई में समिति के समक्ष स्वयं उपस्थित हुए।

6– उक्त सुनवाई में समिति द्वारा निर्णय लिया गया कि प्रतिवादी संख्या–6 एवं 7 उनके पक्ष में जारी एम0एम0–11 की बुकों का विवरण एवं बुकों की कार्यालय प्रति उपलब्ध कराना सुनिश्चित करेंगे और पट्टाधारक द्वारा किये गये अवैध खनन/चुगान से हुई पर्यावरणीय क्षति का आंकलन भी किया जाय।

तत्क्रम में प्रतिवादी संख्या–6 एवं 7 द्वारा अपना लिखित प्रत्युत्तर (प्रार्थना पत्र दिनांक 14.12.2016) प्रस्तुत किया गया है। श्री रमेश चन्द अरोड़ा द्वारा अवगत कराया गया है कि प्रार्थी को अपने पक्ष का लिखित उत्तर समिति के समक्ष प्रस्तुत करने हेतु दिनांक 17.12.2016 तक का समय प्रदान करने का अनुरोध किया गया है। परन्तु साक्ष्य एम0एम0–11 बुकों की कार्यालय प्रति उपलब्ध नहीं करायी गयी है।

श्री राजेन्द्र कुमार द्वारा अपने प्रार्थना पत्र दिनांक 14.12.2016 द्वारा अवगत कराया गया कि प्रार्थी अपने पक्ष में एम0एम0–11 बुक को छोड़कर सभी साक्ष्य पहले ही दे चुका है। परन्तु एम0एम0–11 बुक प्रस्तुत नहीं कर पाया है। अतः प्रार्थी को दिनांक 17.12.2016 तक बचे हुए साक्ष्य समिति के सम्मुख प्रस्तुत कर देंगें का अनुरोध किया गया है। परन्तु साक्ष्य एम0एम0–11 बुकों की कार्यालय प्रति उपलब्ध नहीं करायी गयी है।

याचिकाकर्ता श्री संदीप कुमार द्वारा अपने पत्र दिनांक 13.12.2016, जो कार्यालय में सुनवाई के उपरान्त दिनांक 15.12.2016 को प्राप्त हुआ है। पत्र में याचिकाकर्ता द्वारा अपने अधिवक्ता के माध्यम से दिनांक 09.12.2016 की सूचना एवं दिनांक 10.12.2016 को WhatsApp के माध्यम से दी गयी सूचना का उल्लेख करते हुए अवगत कराया गया है कि दिनांक 13.12.2016 एवं दिनांक 14.12.2016 को परिवारिक वैवाहिक कार्यक्रम में व्यस्तता के कारण की सूचना देते हुए सुनवाई हेतु अगली तिथि निर्धारित करने का अनुरोध किया गया है।

अतः उपरोक्त वस्तुस्थिति को दृष्टिगत रखते हुए अनुरोध है कि मा0 नेशनल ग्रीन ट्रिब्यूनल से प्रकरण में गठित समिति द्वारा अनुपालन आख्या प्रस्तुत करने हेतु अतिरिक्त एक माह का समय प्रदान करने हेतु अनुरोध करने का कष्ट करें।

भवदीय,

(विनय शंकर पाण्डेय)
निदेशक/अध्यक्ष, गठित समिति।

पृष्ठांकन संख्याः /मा0एन0जी0टी0/हरि0/भू0खनि0ई0/2016, तद्दिनांकित।

प्रतिलिपिः उप निदेशक, खनन, भूतत्व एवं खनिकर्म इकाई, जनपद हरिद्वार को इस निर्देश के साथ कि वे श्री राहुल वर्मा, अपर महाधिवक्ता, मा0 नेशनल ग्रीन ट्रिब्यूनल/मा0 उच्चतम न्यायालय, नई दिल्ली से सम्पर्क स्थापित कर प्रकरण में आवश्यक कार्यवाही करने का कष्ट करें।

(विनय शंकर पाण्डेय)
निदेशक/अध्यक्ष, गठित समिति।

मा0 नेशनल ग्रीन ट्रिब्यूनल द्वारा मूल आवेदन सं0 40 ऑफ 2015 संदीप कुमार बनाम राज्य में दिनांक 06.07.2015 को पारित आदेश की अनुपालन आख्या :–

मा0 नेशनल ग्रीन ट्रिब्यूनल द्वारा मूल आवेदन सं0 40 ऑफ 2015 संदीप कुमार बनाम राज्य (एम0ए0 नं0 101 ऑफ 2015, एम0ए0 नं0 162 ऑफ 2015 एवं एम0ए0नं0 239 ऑफ 2015)में दिनांक 06.07.2016 को निम्न आदेश पारित किये गये :–

We have heard the Learned Counsel appearing for parties. Vide our order dated 22nd April, 2015 it has been specifically recorded that the area in question have been withdrawn from mining operation and thus no mining activity would be permitted. The continuing cause of action in favour of the Applicant does not survive, after passing of such notification. The Learned Counsel appearing for Applicant submits that it is an admitted case of typical illegal mining. According to him while relying upon Form MM-11 issued in favour of the Respondent o. 6 and 7, compensation for illegal mining be imposed against the respondents for more than 2 and 1 Crore respectively. Apparently the illegal mining had been carried on. In fact it is not even disputed on behalf of the States Government. Concerned Respondent No. 6 & 7 would be liable to pay environmental compensation.

Consequently we direct the Committee consisting of Director Mines, State of Uttarakhand, Member Secretary, Uttarakhand Pollution Control Board and District Magistrate, Haridwar to hear the Applicant and will consider the documents on subject placed on record. They would hear the Respondent No. 6 & 7 and opportunity be given to them to reply to the allegation made while referring to the records of the Government. The said committee will determine the environmental compensation payable for illegal mining as well as on account of environmental degradation. The compensation so determined shall be recovered from the Respondent No. 6 & 7

The report of compliance should be submitted by the Committee within 8 weeks from today.

With the above direction Original Application No. 40 of 2015 stands disposed of. No order as to cost.

2– मा0 नेशनल ग्रीन ट्रिब्यूनल द्वारा मूल आवेदन सं0 40 ऑफ 2015 संदीप कुमार बनाम राज्य में दिनांक 06.07.2015 को पारित आदेश के समादर में शासन के कार्यालय ज्ञाप संख्या 1766/VII-1/08–रिट/2015, दिनांक 21 नवम्बर, 2016 के द्वारा निम्नानुसार समिति का गठन किया गया :–

1. निदेशक, भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय उत्तराखण्ड।
2. सदस्य सचिव, उत्तराखण्ड पर्यावरण प्रदूषण नियंत्रण बोर्ड।
3. जिलाधिकारी, हरिद्वार।

3– प्रश्नगत प्रकरण के सम्बन्ध में वस्तुस्थिति निम्नवत् है :–

(I) प्रतिवादी संख्या–6 श्री रमेश चन्द अरोड़ा पुत्र स्व0 श्री सागर चन्द अरोड़ा, निवासी 41/6 बल्लूपुर रोड़ देहरादून के बालू, बजरी, बोल्डर के खनन चुगान पट्टे के सम्बन्ध में विवरण निम्न प्रकार है :–

1. शासनादेश संख्या 898/VII-1/167–ख/2010, दिनांक 21.06.2011 के द्वारा 03 वर्ष की अवधि हेतु ग्राम बिशनपुर झरड़ा के क्षेत्रान्तर्गत निजी भूमि के खसरा संख्या 300, 301, 302, 303, 304 व 305 कुल रकवा 2.048 है0 भूमि में पर्यावरणीय अनुमति सं 178–1(276)/2013, दिनांक 21.10.2013 प्राप्त करने के उपरान्त उपखनिज खनन पट्टा स्वीकृत किये जाने की अनुमति प्रदान की गयी। खनन पट्टा का पंजीकरण दिनांक 15.01.2014 को किया गया। उक्त स्वीकृत खनन पट्टे पर उपखनिज की निकासी मात्रा 58368 टन प्रतिवर्ष, पट्टा धनराशि 2918400/–(09 समान किस्तों में) प्रतिवर्ष, मासिक किश्त रू0 324267/–एवं प्रतिभूति रू0 648534/–का निर्धारण किया गया। इस प्रकार से खनन पट्टे की अवधि दिनांक 15.01.2014 से दिनांक 14.01.2017 तक है।
2. पट्टाधारक को चुगान/खनन कार्य करने हेतु कार्यालय जिलाधिकारी, हरिद्वार द्वारा कार्यादेश दिनांक 20 जनवरी, 2014 को जारी किया गया। पट्टाधारक द्वारा स्वीकृत क्षेत्र से बाहर एवं मानकों विपरीत खनन कार्य करने के कारण जिलाधिकारी हरिद्वार के कार्यालय पत्र दिनांक 30 मई, 2014 को कार्यादेश दिनांक 20 जनवरी, 2014 को निलम्बित किया गया। उपरोक्त खनन पट्टा निलम्बन आदेश दिनांक 30 मई, 2014 के आधार पर सदस्य सचिव, ई0आई0ए0 द्वारा खनन पट्टे की पर्यावरण अनुमति को दिनांक 06.06.2014 के द्वारा निलम्बित किया गया, जिसे पत्रांक 799 1/1(276)/2014, दिनांक 02.12.2014 के द्वारा बहाल किया गया। (संलग्नक–1, 2 3)
3. खनन पट्टे की पर्यावरण अनुमति के बहाल होने के उपरान्त जिलाधिकारी हरिद्वार के आदेश 71/खनन सहा0/2013–14, दिनांक 30.01.2015 के द्वारा खनन कार्य करने की अनुमति प्रदान की गयी।
4. पट्टाधारक द्वारा दिनांक 04.03.2015 के द्वारा खनन पट्टा क्षेत्र में जल स्तर बढ़ जाने के कारण खनन पट्टा बन्द होने की सूचना दी गयी।
5. कार्यालय जिलाधिकारी, हरिद्वार के आदेश संख्या 340/खनन सहा0/2015, दिनांक 27 मार्च, 2015 के द्वारा पट्टाधारक को खनन/चुगान करने की पुनः अनुमति प्रदान की गयी।
6. पुनः पट्टाधारक द्वारा दिनांक 03.04.2015 से अस्थाई रूप से खनन कार्य बन्द किये जाने के सम्बन्ध में प्रार्थना पत्र उक्त दिनांकित प्रस्तुत किया गया।

7. पट्टाधारक को पट्टे की बकाया मासिक किश्त जमा किये जाने हेतु नोटिस सं0 542/खनन सहा0–2015, दिनांक 02 मई, 2015 जारी किया गया। परन्तु पट्टाधारक द्वारा बकाया मासिक किश्तों की धनराशि जमा नहीं की गयी है। (संलग्नक–4)
8. पट्टाधारक द्वारा बकाया मासिक किश्त जमा करने सम्बन्धी नोटिस के सम्बन्ध में कोई उत्तर/कारण स्पष्ट न करने के कारण कार्यालय आदेश संख्या 207(1)/खनन–2015–16, दिनांक 15 दिसम्बर, 2015 के द्वारा प्रश्नगत खनन कार्य किये जाने सम्बन्धी कार्यादेश दिनांक 27 मार्च, 2015 निरस्त किया गया। (संलग्नक–5)
9. मा0 राष्ट्रीय हरित न्यायाधिकरण (एन0जी0टी0) द्वारा प्रकरण में पारित आदेश दिनांक 22.12.2015 के अनुपालन में पट्टाधारक को मा0 राष्ट्रीय हरित न्यायाधिकरण (एन0जी0टी0) के अग्रेत्तर विशेष आदेश पारित होने तक किसी भी खनन कार्य को पूर्णतः बन्द रखे जाने हेतु निर्देशित किया गया। उक्त आदेश के अनुपालन में कार्यालय जिलाधिकारी, हरिद्वार के पत्र संख्या 463/खनन सहा0–2016, दिनांक 19.04.2016 के द्वारा पट्टाधारक को सूचित किया गया। (संलग्नक–6)
10. पट्टाधारक को नोटिस सं0 65/एम0एम0–11/भू0खनि0ई0/हरिद्वार/2016–17, दिनांक 02 दिसम्बर, 2016 के द्वारा निर्गत की गयी 181 एम0एम0–11 की बुकों को विवरण सहित कार्यालय में उपलब्ध कराये जाने हेतु निर्देशित किया गया, जिसके क्रम में पट्टाधारक द्वारा निर्गत की गयी एम0एम0–11 की 181 बुकों का न तो विवरण और न ही प्रयोगशुदा/अनुप्रयोगशुदा बुकें कार्यालय में उपलब्ध करायी गयी हैं।(संलग्नक–7)
11. पत्रावली में 82 एम0एम0–11 पुस्तिकोंओं से की गयी निकासी का विवरण उपलब्ध है। प्राप्त विवरणानुसार 56383 टन उपखनिज की निकासी की गयी है। (संलग्नक–8)

क0स0	वर्ष	वर्षवार निर्धारित निकासी	निर्गत एम0एम0–11 बुकों की संख्या (प्रत्येक बुक में 100 एम0एम0–11 तीन प्रतियों में)	वास्तविक निकासी
1.	प्रथम वर्ष (15.1.2014 से 14.01.2015 तक)	58368 टन	69बुकें 13बुकें 21बुकें	दिनांक 21.01.14 से दिनांक 31.04.14 तक– 44731 टन दिनांक 01.05.14 से दिनांक 31.07.14 तक– 11652 टन कुल 56383 टन औसत प्रति बुक 56383/82 बुक = 687.59 टन 21 एम0एम0–11 बुकों का विवरण अप्राप्त।
2.	द्वितीय वर्ष (15.01.2015 से 14.01.2016 तक)	58368 टन	78 बुकें (28.02.2015 के उपरान्त कोई बुक प्राप्त नहीं की गयी।	78 एम0एम0–11 बुकों का विवरण अप्राप्त।
3.	तृतीय वर्ष (15.01.2016 से 14.01.2017 तक)	58368 टन	कोई एम0एम0–11 बुक प्राप्त नहीं की गयी।	–

शेष 99 बुकों का विवरण अप्राप्त है। समस्त 181 बुकों की कार्यालय प्रति अप्राप्त है।

12. प्रतिवादी संख्या–6 श्री रमेश चन्द अरोड़ा द्वारा 2380 घनमीटर बालू, बजरी, बोल्डर्स का अतिरिक्त चुगान किया जाना पाया गया, जिस पर अवैध खनन निरोधक सतर्कता इकाई द्वारा श्री अरोड़ा पर रू0 10,96,000/–(रू0 दस लाख छियानबें हजार मात्र) पैनाल्टी आरोपित किया गया। उक्त प्रकरण की सुनवाई पुनरीक्षण अधिकारी सचिव, खनन, उत्तराखण्ड शासन में लम्बित है।

(II) प्रतिवादी संख्या–7 श्री राजेन्द्र कुमार पाल पुत्र श्री महेन्द्रपाल, निवासी रोशनाबाद, तहसील व जिला हरिद्वार के पक्ष में बालू, बजरी, बोल्डर के खनन चुगान पट्टे के सम्बन्ध में विवरण निम्न प्रकार है :–

1. शासनादेश संख्या 896/VII-1/168–ख/2010, दिनांक 21.06.2011 के द्वारा 03 वर्ष की अवधि हेतु ग्राम बिशनपुर झरड़ा अहतमाल तहसील व जिला हरिद्वार स्थित निजी नाप भूमि के खसरा संख्या 1833, 184 एवं 185 कुल रकवा 0.7775 है0 भूमि में उपखनिज खनन पट्टा 03 वर्ष की अवधि हेतु स्वीकृत किये जाने की अनुमति प्रदान की गयी। उक्त खनन/चुगान क्षेत्र हेतु राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण (SEIAA) के पत्रांक 367–1(454)/2014, दिनांक 31.01.2014 के द्वारा पर्यावरणीय अनुमति प्रदान की गयी। खनन पट्टा का पंजीकरण दिनांक 07.03.2014 को किया गया। उक्त स्वीकृत खनन पट्टे पर उपखनिज निकासी की मात्रा 22088 टन प्रतिवर्ष, पट्टा धनराशि 1104400/–(09 समान किस्तों में) प्रतिवर्ष, मासिक किश्त रू0 122712/–एवं प्रतिभूति रू0 245424/–का निर्धारण किया गया। इस प्रकार खनन पट्टे की अवधि दिनांक 07.03.2014 से दिनांक 06.03.2017 तक है।
2. पट्टाधारक को चुगान/खनन कार्य करने हेतु कार्यालय जिलाधिकारी, हरिद्वार द्वारा कार्यादेश दिनांक 04 मार्च, 2014 को जारी किया गया। पट्टाधारक द्वारा स्वीकृत क्षेत्र से बाहर एवं मानकों विपरीत खनन कार्य करने के कारण जिलाधिकारी हरिद्वार के कार्यालय पत्र दिनांक 30 मई, 2014 को कार्यादेश दिनांक 04 मार्च, 2014 को निलम्बित किया गया। उपरोक्त खनन पट्टा निलम्बन आदेश दिनांक 30 मई, 2014 के आधार पर सदस्य सचिव, ई0आई0ए0 द्वारा खनन पट्टे की पर्यावरण अनुमति को दिनांक 06.06.2014 के द्वारा निलम्बित किया गया, जिसे पत्रांक 801 1(454)/2014, दिनांक 02.12.2014 के द्वारा बहाल किया गया। (संलग्नक–9)
3. खनन पट्टे की पर्यावरण अनुमति के बहाल होने के उपरान्त जिलाधिकारी हरिद्वार के आदेश 78/खनन सहा0/2013–14, दिनांक 31.01.2015 के द्वारा खनन कार्य करने की अनुमति प्रदान की गयी।
4. पट्टाधारक को पट्टे की बकाया मासिक किश्त जमा किये जाने हेतु नोटिस सं0 645/खनन सहा0–2015, दिनांक 20 मई, 2015 जारी किया गया। (संलग्नक–10)
5. कार्यालय जिलाधिकारी, हरिद्वार के आदेश संख्या 122/खनन सहा0/2015–16, दिनांक 20 नवम्बर, 2015 के द्वारा पट्टाधारक को खनन/चुगान करने की पुनः अनुमति प्रदान की गयी।
6. पट्टाधारक द्वारा बकाया मासिक किश्त जमा करने सम्बन्धी नोटिस के सम्बन्ध में कोई उत्तर/कारण स्पष्ट न करने के कारण कार्यालय आदेश संख्या 207/खनन–15, दिनांक 15 दिसम्बर, 2015 के द्वारा प्रश्नगत खनन कार्य किये जाने सम्बन्धी कार्यादेश दिनांक 20.11.2015 निरस्त किया गया।(संलग्नक–11)
7. पट्टाधारक द्वारा प्रार्थना पत्र दिनांक 02.03.2016 के द्वारा खनन पट्टा बहाल किये जाने का अनुरोध किया गया। मा0 राष्ट्रीय हरित न्यायाधिकरण (एन0जी0टी0) द्वारा प्रकरण में पारित आदेश दिनांक 22.12.2015 के अनुपालन में पट्टाधारक को कार्यालय जिलाधिकारी, हरिद्वार के पत्रांक 463/खनन सहा0–2016 दिनांक 19.04.2016 के द्वारा मा0 राष्ट्रीय हरित न्यायाधिकरण (एन0जी0टी0) के अग्रेत्तर विशेष आदेश पारित होने तक किसी भी खनन कार्य को पूर्णतः बन्द रखे जाने हेतु निर्देशित किया गया। उक्त आदेश के अनुपालन में कार्यालय जिलाधिकारी, हरिद्वार के पत्र संख्या 463/खनन सहा0–2016, दिनांक 19.04.2016 के द्वारा पट्टाधारक को सूचित किया गया। (संलग्नक–12)
8. पट्टाधारक को निर्गत की गयी 172 एम0एम0–11 की बुकों को विवरण सहित कार्यालय में उपलब्ध कराये जाने हेतु नोटिस सं0 66/एम0एम0–11/भू0खनि0ई0/हरिद्वार/2016–17, दिनांक 02 दिसम्बर, 2016 जारी किया गया, जिसके क्रम में पट्टाधारक से अप्राप्त है। (संलग्नक–13)
9. पत्रावली में उपलब्ध अभिलेखानुसार पट्टाधारक द्वारा 92 एम0एम0–11 की बुकों से 23100 टन उपखनिज की निकासी की गयी है। (संलग्नक–14)

क0स0	वर्ष	वर्षवार निर्धारित निकासी	निर्गत एम0एम0–11 बुकों की संख्या (प्रत्येक बुक में 100 एम0एम0–11 तीन प्रतियों में)	वास्तविक निकासी
1.	प्रथम वर्ष (07.03.2014 से 06.03.2015 तक)	22088 टन	35बुकें 42बुकें	दिनांक 01.05.14 से दिनांक 15.11.14 तक– 6300 टन दिनांक 01.02.15 से दिनांक 28.02.15 तक– 9200 टन दिनांक 01.03.15 से दिनांक 31.03.15 तक– 4500 टन कुल 20000 टन
	द्वितीय वर्ष	22088 टन	15 बुकें	दिनांक 01.04.15 से दिनांक 30.04.15 तक– 3100 टन

	(07.03.2015 से 06.03.2016 तक)		80 बुकें (03.12.2015 के उपरान्त कोई बुक प्राप्त नहीं की गयी।	अवशेष 80 एम0एम0–11 बुकों का विवरण अप्राप्त।
	तृतीय वर्ष (07.03.2016 से 06.03.2017 तक)	22088 टन	–	–

शेष 80 बुकों का विवरण अप्राप्त है। समस्त बुकों की कार्यालय प्रति अप्राप्त है।

10. प्रतिवादी संख्या–7 श्री राजेन्द्र कुमार द्वारा 2346 घनमीटर बालू, बजरी, बोल्डर्स का अतिरिक्त चुगान किया जाना पाया गया, जिस पर अवैध खनन निरोधक सतर्कता इकाई द्वारा श्री राजेन्द्र कुमार पर रू0 10,81,600/–(रू0 दस लाख इकासी हजार छः सौ मात्र) पैनाल्टी आरोपित किया गया। उक्त प्रकरण की सुनवाई पुनरीक्षण अधिकारी सचिव, खनन, उत्तराखण्ड शासन में लम्बित है।

मा0 नेशनल ग्रीन ट्रिब्यूनल द्वारा पारित आदेशों के समादर में गठित समिति की दिनांक 23.11.2016 की सुनवाई हुई। सुनवाई याचिकाकर्ता संदीप कुमार उपस्थित नहीं हुए। सुनवाई प्रतिवादी संख्या–6 एवं 7 उपस्थित हुए और समिति के समक्ष अपना–अपना लिखित कथन भी प्रस्तुत किया गया।

प्रतिवादी संख्या–6 श्री रमेश चन्द अरोड़ा द्वारा लिखित कथन का मुख्य सार निम्नानुसार है :–(संलग्नक–15)

1- Joint demarcation of the lease area was done by multiple departments on 18-03-2015 after a violation letter was issued to all lease holders on 12-03-2015.

2- Anti Mining Vigilance Cell in its affidavit before the Hon'ble NGT, had also admitted that the said mining site is located at plain area of river bed and due to rainfall depth of mining could not be measured.

3- No illegal mining was carried out by the applicant at the site and had not violated order dated 06-06-2014 and has followed all the rules and conditions in accordance with environmental clearance.

4- Ambient air Sample Analysis data Report of Noida Testing Laboratories 17-11-2014 and Ground water (HAND PUMP) report submitted along with written statement.

प्रतिवादी संख्या–7 श्री राजेन्द्र कुमार द्वारा लिखित कथन का मुख्य साद निम्नानुसार है :–(संलग्नक–16)

1- Joint demarcation of the lease area was done by multiple department on 19-03-2015 after a violation letter was issued to all lease holders on 12-03-2015.

2- Anti Mining Vigilance Cell in its affidavit before the Hon'ble NGT, had also admitted that the said mining site is located at plain area of river bed and due to rainfall depth of mining could not be measured.

3- No illegal mining was carried out by the applicant at the site and had not violated order dated 06-06-2014 and has followed all the rules and conditions in accordance with environmental clearance.

4- Ambient air Sample Analysis data Report of Noida Testing Laboratories 20-11-2014 and Ground water (HAND PUMP) report submitted along with written statement.

गठित समिति द्वारा निर्णय लिया गया कि प्रतिवादी संख्या–6 एवं 7 के खनन पट्टा क्षेत्रों का वर्तमान में स्थलीय निरीक्षण किया जाय और इनको निर्गत एम0एम–11 का परीक्षण किया जाय कि पट्टाधारकों द्वारा खनन पट्टा निलम्बित किये जाने के पश्चात् पट्टा क्षेत्र में कोई खनन कर एम0एम0–11 जारी किया गया अथवा नहीं। यदि पट्टाधारकों द्वारा पट्टा निलम्बनोंपरान्त अवैध खनन किया गया है तो उसे पर्यावरण को हुई क्षति का आंकलन किया जाय। इस हेतु उप जिलाधिकारी, हरिद्वार, उप निदेशक, खनन, भूतत्व एवं खनिकर्म इकाई, जनपद हरिद्वार एवं सदस्य सचिव, पर्यावरण एवं प्रदूषण नियंत्रण बोर्ड को प्राधिकृत किया गया कि वह स्थलीय निरीक्षण कर अपनी आख्या एक सप्ताह के अन्दर समिति के समक्ष प्रस्तुत करेंगे। प्रतिवादी संख्या–6 एवं 7 को निर्देशित किया गया कि वे अपना पक्ष शपथ पत्र के माध्यम से प्रस्तुत कर सकते हैं और याचीकर्ता को भी गठित समिति की अगली सुनवाई में उपस्थित होने हेतु सूचित किया जाय।

4– प्रश्नगत प्रकरण के सम्बन्ध में इस कार्यालय के पत्र संख्या 76/खनन–2016एन0जी0टी0/2016, दिनांक 09 दिसम्बर, 2016 के द्वारा याचिकाकर्ता संदीप कुमार (पंजीकृत डाक द्वारा) एवं उनके अधिवक्ता श्री कपिल जोशी (ई–मेल द्वारा) एवं प्रतिवादी संख्या–6 रमेश चन्द अरोड़ा एवं प्रतिवादी संख्या–7 राजेन्द्र कुमार को दिनांक 14.12.2016 को सांय 4:00 बजे स्थान विश्वकर्मा भवन, पंचम तल, कक्ष संख्या–08, सचिवालय परिसर, देहरादून में प्रकरण की सुनवाई के सम्बन्ध में उपस्थित होने हेतु सूचित किया गया। (संलग्नक–17)

5– उक्त निर्धारित तिथि 14.12.2016 को हुई सुनवाई में याचिकाकर्ता संदीप कुमार स्वयं/उनके प्रतिनिधि उपस्थित नहीं हुए। प्रतिवादी संख्या–6 रमेश चन्द अरोड़ा एवं प्रतिवादी संख्या–7 राजेन्द्र कुमार सुनवाई में समिति के समक्ष स्वयं उपस्थित हुए।

उक्त सुनवाई में समिति द्वारा निर्देश दिये गये कि प्रतिवादी संख्या–6 एवं 7 उनके पक्ष में जारी एम0एम0–11 की बुकों का विवरण एवं बुकों की कार्यालय प्रति उपलब्ध कराना सुनिश्चित करेंगे और पट्टाधारक द्वारा किये गये अवैध खनन/चुगान से हुई पर्यावरणीय क्षति का आंकलन भी किया जाय।

समिति द्वारा दिये गये निर्देशों के क्रम में प्रतिवादी संख्या–6 एवं 7 द्वारा अपना लिखित प्रत्युत्तर (पत्र दिनांक 14.12.2016) प्रस्तुत दिया गया है। श्री रमेश चन्द अरोड़ा द्वारा अवगत कराया गया है कि प्रार्थी अपने पक्ष का लिखित उत्तर समिति के समक्ष प्रस्तुत करने हेतु दिनांक 17.12.2016 तक का समय प्रदान करने का अनुरोध किया गया है। (संलग्नक–18)

श्री राजेन्द्र कुमार द्वारा अपने प्रार्थना पत्र दिनांक 14.12.2016 द्वारा अवगत कराया गया कि प्रार्थी अपने पक्ष में एम0एम0–11 बुक को छोड़कर सभी साक्ष्य पहले ही दे चुका है। परन्तु एम0एम0–11 बुक प्रस्तुत नहीं कर पाया है। अतः प्रार्थी को दिनांक 17.12.2016 तक बचे हुए साक्ष्य समिति के सम्मुख प्रस्तुत कर देंगें का अनुरोध किया गया है। (संलग्नक–19)

समिति द्वारा दिनांक 24.11.2016 को प्रतिवादीगणों के खनन पट्टा क्षेत्रों के स्थलीय निरीक्षण हेतु दिये गये निर्देश के क्रम में राजस्व विभाग एवं चकबन्दी स्टाफ, भूतत्व एवं खनिकर्म विभाग तथा पर्यावरण एवं प्रदूषण नियंत्रण बोर्ड के अधिकारियों/कर्मचारियों द्वारा संयुक्त रूप से प्रतिवादी संख्या–6 एवं 7 को स्वीकृत खनन पट्टा क्षेत्रों का स्थल निरीक्षण किया गया। निम्नानुसार स्थलीय निरीक्षण रिपोर्ट का परीक्षण किया गया :–(संलग्नक–20)

(1) श्री रमेश चन्द अरोड़ा पुत्र स्व0 श्री सागर चन्द अरोड़ा, नि0 41/6 बल्लूपुर रोड, देहरादून के पक्ष में परगना ज्वालापुर, तहसील व जनपद हरिद्वार के ग्राम बिशनपुर झरड़ा मुस्तहकम के क्षेत्रान्तर्गत खसरा सं0 300, 301, 302, 303, 304 व 305 कुल रकवा 2.048 हैक्टेयर के 70 प्रतिशत क्षेत्रफल में गंगा नदी का पानी चल रहा है तथा 30 प्रतिशत क्षेत्रफल सूखा है। मौके पर अन्य खनन कार्य नहीं पाया गया।

(2) श्री राजेन्द्र कुमार पुत्र श्री महेन्द्र पाल, निवासी रोशनाबाद, तहसील व जिला हरिद्वार के पक्ष में जनपद व तहसील हरिद्वार के ग्राम बिशनपुर झरड़ा अहतमाल के क्षेत्रान्तर्गत खसरा संख्या 183, 184 व 185 कुल रकवा 0.7775 हैक्टेयर के 70 प्रतिशत क्षेत्रफल में गंगा नदी का पानी चल रहा है और 30 प्रतिशत क्षेत्रफल सूखा है। सूखे क्षेत्र में लगभग 01 फिट गहरा, 15 फिट लम्बा एवं 08 फिट चौड़े क्षेत्र में ऊपरी सतह से रेत हटाया हुआ पाया गया। मौके पर अन्य कोई खनन कार्य नहीं पाया गया।

इस कार्यालय के पत्र दिनांक 09 दिसम्बर, 2016 के क्रम में याचिकाकर्ता श्री संदीप कुमार द्वारा अपने पत्र दिनांक 13.12.2016, जो कार्यालय में सुनवाई के उपरान्त दिनांक 15.12.2016 को प्राप्त हुआ है। पत्र में याचिकाकर्ता द्वारा अपने अधिवक्ता के माध्यम से दिनांक 09.12.2016 की सूचना एवं दिनांक 10.12.2016 को WhatsApp के माध्यम से दी गयी सूचना का उल्लेख करते हुए अवगत कराया गया है कि दिनांक 13.12.2016 एवं दिनांक 14.12.2016 को परिवारिक वैवाहिक कार्यक्रम में व्यस्तता के कारण की सूचना देते हुए सुनवाई हेतु अगली तिथि निर्धारित करने का अनुरोध किया गया है। समिति द्वारा उक्त पत्र का भी अवलोकन किया गया। (संलग्नक–21)

6– उपरोक्त समस्त साक्ष्यों के आधार पर समिति द्वारा सर्वसम्मति से निम्न संस्तुतियां की जाती हैं :–

1– प्रतिवादी संख्या–6 व 7 के द्वारा पर्यावरणीय अनुमति में निर्धारित वार्षिक अनुमत मात्रा का ही खनन चुगान किया गया है, जो कि पर्यावरणीय अनुमति के अनुरूप है।

2– प्रतिवादी संख्या–6 व 7 के खनन चुगान के क्षेत्र नदी तल में स्थित हैं, जहां पर वृक्ष आदि नहीं है। वर्षा के उपरान्त खनन क्षेत्र पुनः समतल हो जाता है।

3– (**i**) प्रतिवादी संख्या–6 के द्वारा 99 एम0एम0–11 की बुकों का विवरण एवं कार्यालय प्रतियों को उपलब्ध नहीं कराया गया पर प्रति एम0एम0–11 की बुक पर औसत प्रति बुक 56383/82 बुक = 687.59 टन निकासी मानते हुए अवशेष 99 एम0एम0–11 की बुकों की गणना करते हुए 68071.41 निर्धारित की जाय। इस प्रकार से कुल 56383+68071.41= 124454.41 टन हेतु तत्समय प्रचलित रायल्टी दर 50 रू0 प्रति टन के आधार पर रू0 62,22,720.50 (रू0 बासठ लाख बाईस हजार सात सौ बीस एवं पचास पैसे मात्र) में से अग्रिम किश्त रू0 3,24,267/–घटाते हुए कुल रू0 58,98,453.5 (रू0 अठावन लाख अठानबें हजार चार सौ तिरेपन एवं पचास पैस मात्र) 24 प्रतिशत वार्षिक ब्याज की दर से वसूला जाय।

(**ii**) प्रतिवादी संख्या–7 के द्वारा 80 एम0एम0–11 की बुकों का विवरण एवं कार्यालय प्रतियों को उपलब्ध नहीं कराया गया, पर प्रति एम0एम0–11 की बुक पर औसत प्रति बुक 23100/92 बुक = 251.08 टन निकासी मानते हुए अवशेष 80 एम0एम0–11 की बुकों की गणना करते हुए 20086.4 निर्धारित की जाय। इस प्रकार से कुल 23100+20086.4= 43186.4 टन हेतु तत्समय प्रचलित रायल्टी दर 50 रू0 प्रति टन के आधार पर रू0

21,59,320 (रू0 इक्कीस लाख उनसठ हजार तीन सौ बीस मात्र) में से अग्रिम किश्त रू0 122712/–घटाते हुए कुल रू0 20,36,608 (रू0 बीस लाख छत्तीस हजार छः सौ आठ मात्र) 24 प्रतिशत वार्षिक ब्याज की दर से वसूला जाय।

4– (**i**) प्रतिवादी संख्या–6 श्री रमेश चन्द अरोड़ा द्वारा 2380 घनमीटर बालू, बजरी, बोल्डर्स का अतिरिक्त चुगान किया जाना पाया गया, जिस पर मुख्य कार्यकारी अधिकारी, अवैध खनन निरोधक सतर्कता इकाई द्वारा श्री अरोड़ा पर रू0 10,96,000/–(रू0 दस लाख छियानबें हजार मात्र) पैनाल्टी आरोपित किया गया। उक्त प्रकरण की सुनवाई पुनरीक्षण अधिकारी सचिव, खनन, उत्तराखण्ड शासन में लम्बित है।

(**ii**) प्रतिवादी संख्या–7 श्री राजेन्द्र कुमार द्वारा 2346 घनमीटर बालू, बजरी, बोल्डर्स का अतिरिक्त चुगान किया जाना पाया गया, जिस पर अवैध खनन निरोधक सतर्कता इकाई द्वारा श्री राजेन्द्र कुमार पर रू0 10,81,600/–(रू0 दस लाख इकासी हजार छः सौ मात्र) पैनाल्टी आरोपित किया गया। उक्त प्रकरण की सुनवाई पुनरीक्षण अधिकारी सचिव, खनन, उत्तराखण्ड शासन में लम्बित है।

5– उपरोक्त दोनों प्रतिवादी संख्या–6 एवं 7 खनन पट्टाधारक द्वारा अवैध खनन कर पर्यावरण को पहुंचायी गयी क्षति के आंकलन हेतु किसी विशेषज्ञ समिति का गठन किया जाना उचित होगा।

(विनोद सिंघल)
सदस्य सचिव,
पर्यावरण प्रदूषण नियंत्रण बोर्ड।

(विनय शंकर पाण्डेय)
निदेशक,
भूतत्व एवं खनिकर्म इकाई,
उद्योग निदेशालय उत्तराखण्ड।

(हरबंस सिंह चुघ)
जिलाधिकारी, हरिद्वार।

Annexure-12

सेवा में,

श्रीमान रेंजर अधिकारी महोदय
कालेश्वर हरिद्वार

विषय :- प्रपत्र M.M.12 के द्वारा प्रार्थी द्वारा प्रयोग की :
बुक्कों (M.M.11) की विवरणी की त्रैमासिक

महोदय,

प्रार्थी द्वारा पूर्व में अप्रैल 2014 तक की वि
प्रपत्र M.M.12 द्वारा आपके कार्यालय में जमा
चुकी है तथा पुनः माह मई से जुलाई तक
बुक सं० सहित प्रस्तुत की जा रही है। जो कि

क्रम सं०	बुक सं०	प्रयोग हुए भारा (धन मी०)
1	217601	482 Kg.
2	217901	498
3	091701	516
4	091501	551
5	141701	463
6	198701	470
7	131601	494
8	102701	498
9	168901	466
10	460601	556
11	460701	508
12	460801	484
13	460101	487
कुल योग		6473 धन मी० X 1.8 = 11652

महोदय प्रार्थी द्वारा कुल 13 बुकें मई माह में प्रयोग की गई है
दि० 23 मई को प्रार्थी ने अपना कार्य बंद कर दिया था। इ
प्रार्थी द्वारा कुल 11652 टन उपखनिज की निकासी की गई
विवरणी अपेक्षित है। धन्यवाद

दि० - 07-08-2014

प्रार्थी
Sunny Kapur
रमेश चंद अरोड़ा
S/o श्री सागर चंद अरो.
निo 41/6 बल्लूपुर रो.
देहरादून

सेवामें

हरिद्वार

विषय : अपना N.H. 14 पर पार्किंग क्षेत्र अपने पट्टे से की रकम निकालने का अपील के संबंध में।

महोदय,

निवेदन है कि पार्टी का [redacted] पट्टा [redacted] 014 मुक्त हुआ था जिसकी तकनीकी विवरणी निम्न प्रकार है

लम्बाई	चौड़ाई
(1) 51200	388 cm.
(2) 51230	402
(3) 51220	391
(4) 51120	398
(5) 51110	400
(6) 51240	404
(7) 54120	404
(8) 51130	372
(9) 54100	387
(10) 51140	392
(11) 54130	401
(12) 50080	408
(13) 52050	410
(14) 51740	392
(15) 52020	390
(16) 50070	390
(17) 51720	398
(18) 54140	392
(19) 51420	398
(20) 51100	399
(21) 50190	401
(22) 52720	403
(23) 51440	412
(24) 50160	398

9530 x 1.8 = 17154

क्रमशः

ক্রম নং	(পুরুষ নং)	(মোট নং)
(25)	527301	388
(26)	501701	376
(28)	502301	392
(29)	502101	401
(30)	501501	401
(31)	527001	403
(32)	502001	849
(33)	539701	392
(34)	517001	392
(35)	520101	400
	502201	400
(36)	517101	430
(37)	092503	432
(38)	131601	392
(39)	141701	398
(40)	168801	398
(41)	237501	389
(42)	092901	380
(43)	167501	400
(44)	091501	398
(45)	132101	392
(46)	092301	397
(47)	168601	398
(48)	208201	400
(49)	178601	388
(50)	217901	401
(51)	132201	398
(52)	208001	390
(53)	132301	390
(54)	092601	390
(55)	092701	392
(56)	142001	380
(57)	177901	382
(58)	091701	389
(59)	208101	392
(60)	208301	392
(61)	178701	394
(62)	167601	402
(63)	207601	400
(64)	142401	404
(65)	167801	402
		13732 X 1.8 = 24717 (কেজি)

কৃষক/কৃষাণী

क्रमसं०	mm·11 युक्तसं०	घनमी०
(66)	12250 1	400
(67)	16770 1	391
(68)	13240 1	396
(69)	16790 1	402

1589 × 1·8 = 2860·20 Tonn.

महोदय आपकी द्वारा कुल तीन माह (फरवरी से अप्रैल·014) में 69 खन्ना (m·m·11) बुकें प्रयोग की गई हैं जिनकी विवरणी उपरोक्त है तथा कुल भाग निम्न लिखित है।

प्रथमपेज (1) 17154 टन
(2) 24717 टन
(3) 2860·20 टन
44731·20 टन.

अतः महोदय आपकी द्वारा 31 अप्रैल 2014 तक कुल 44731 टन उपखनिज की निकासी की गई है। जिसकी विवरणी आपके समक्ष प्रस्तुत है।

धन्यवाद

आपकी

दिनांक 7-5-2014

दिनांक।

(Vikram Vashistha)

प्रेमशन्द अरोड़ा
S/o श्री सागरचंद अरोड़ा
मि० 46/1, बालूपुर रोड
देहरा.

Total 56383.20

Annexure-13

सेवा में

प्रभारी अभियन्ता / उपनिवेशक-खण्ड अधिकारी,

जल संस्थान हरिद्वार

अधोहस्ताक्षरी ग्राम शिवमपुर खरडा निम्न लिखित निम्नांकित बूथों पर स्वीकृत स्वजल पेयजल की आपूर्ति हेतु दिनांक 31/12/2015 को स्थापित किये गये हैं. पानी ने अपने खाते पर दिनांक 1-2-2015 से 28-2-2015 तक m.m.11 इकाई निम्नवत् गये उपस्थिति तथा m.m.11 का विवरण निम्न प्रकार है,

N-Sets:

(1) ⇒ 52360
(2) ⇒ 54380
(3) ⇒ 53860
(4) ⇒ 52380
(5) ⇒ 53820
(6) ⇒ 52170
(7) ⇒ 52180
(8) ⇒ 53240
(9) ⇒ 54370
(10) ⇒ 52760
(11) ⇒ 52160
(12) ⇒ 52180
(13) ⇒ 51390
(14) ⇒ 53870
(15) ⇒ 53850
(16) ⇒ 54360
(17) ⇒ 52900
(18) ⇒ 52790
(19) ⇒ 53250
(20) ⇒ 54860
(21) ⇒ 54890 (22) ⇒ 52220
(23) ⇒ 53260
(24) ⇒ 53240
(25) ⇒ 54080
(26) ⇒ 54070
(27) ⇒ 53690
(28) ⇒ 50200
(29) ⇒ 52420
(30) ⇒ 53140
(31) ⇒ 53130
(32) ⇒ 50050
(33) ⇒ 49410
(34) ⇒ 41450
(28) ⇒ 51470

Contd.

Scanned by CamScanner

(36) => 51480
(37) => 51490
(38) => 51460
(39) => 53100
(40) => 53120
(41) => 54800
(42) => 54810

अधोगामी फरवरी माह में पानी द्वारा कुल 42 m.m.11 वृष्टा हुआ वहन ले 34 क्यूसिक की निकासी की गयी. Channing.

पानी

रघुनाथ कुमार, S/o उमेश पंडित
वि. वैज्ञानिक, हरिद्वार

Scanned by CamScanner

सेवा में

प्रभारी अधिकारी / अधिशासी अभियन्ता

उत्तम विहार

महोदय,

पानी का विशेषपुर स्थित निर्माण स्थिति पर स्वीकृत स्वान, पेट के लिये 1-3-2015 से 31-3-2015 तक के m.m.11 चुके तथा उपलब्धि का विवरण निम्नप्रकार है.

NSकोड.

(1)	5 2240	(11)	52450
(2)	52201	(12)	52480
(3)	52470	(13)	52460
(4)	54601	(14)	52490
(5)	52470	(15)	52240
(6)	52201	(16)	51380
(7)	52490	(17)	51370
(8)	52480	(18)	52780
(9)	52410	(19)	53270
(10)	52470	(20)	54070

~~महोदय पानी आपके पानी [illegible]~~

महोदय पानी आप के कुल 20 m.m.11 चुके द्वारा कुल 4500 के उपलब्धि को निवासी को पानी उपलब्ध

पानी

[illegible]

सेवा में,

प्रभारी अधिकारी / ज्येष्ठ खान अधिकारी
जनपद हरिद्वार

महोदय, प्राची की बिशनपुर झरझर स्थित मिट्टी नाप भूमी पर स्वीकृत खनन पट्टे से मई माह में निकाली गयी उपखनिज की मात्रा का विवरण निम्न प्रकार है।

1. N-1219
2. N-2182
3. N-1329
4. N-1218
5. N-1325
6. N-1216
7. N-2181
8. N-1428
9. N-1217
10. N-1327
11. N-1328
12. N-1215
13. N-2180
14. N-2276
15. N-2183
16. N-2184
17. N-1016
18. N-0825

1-5-2014 से

19. N-1017
20. N-1227
21. N-1129
22. N-1226
23. N-0821
24. N-0823
25. N-1026
26. N-1315
27. N-1019
28. N-1780
29. N-1015
30. N-2282
31. N-2283
32. N-2279
33. N-1427
34. N-2386
35. N-1326

मई माह में प्राची द्वारा 35 रवन्ना बुकों से 6300 टन उपखनिज की निकासी की गई। रवन्ना बुक बिना प्रयोग किये प्राची पर जमा की गई।

दिनांक :- 15/11/14

भवदीय
राजेन्द्र कुमार
मि० शैरनाबाद, हरिद्वार

Scanned by CamScanner

सेवा में

प्रभारी अधिकारी / उपनिदेशक कृषि

हरिद्वार

महोदय

पत्नी द्वारा दिनांक 1-4-2015 से 30-4-2015 तक की m.m II बुकिंग तथा उपलब्धि का विवरण निम्न है,

(1)	50450	(11)	53870
(2)	50460	(12)	52120
(3)	50470	(13)	53880
(4)	50480	(14)	53890
(5)	50490	(15)	53860
(6)	51680		
(7)	50770		
(8)	50790		
(9)	50780		
(10)	50760		

उपरोक्त अप्रैल माह में कुल 15 mm II बुकिंग हुई कुल 300 टन उपलब्धि की निकासी की गयी।

धन्यवाद

पत्नी

प्रदीप कुमार S/o महेन्द्रपाल

निवास - रोशनाबाद, हरिद्वार

Total - 23,10,000

Scanned by CamScanner

Annexure-14

महोदय,

मा0 नेशनल ग्रीन ट्रिब्यूनल द्वारा मूल आवेदन सं0 40 ऑफ 2015 संदीप कुमार बनाम राज्य में दिनांक 06.07.2016 को पारित आदेश के क्रम में गठित समिति की दिनांक 23.11.2016 को हुई बैठक में लिये गये निर्णय के अनुक्रम में आज दिनांक 24.11.2016 को श्री रमेश चन्द अरोड़ा एवं श्री राजेन्द्र कुमार को स्वीकृत खनन पट्टा क्षेत्रों का राजस्व विभाग एवं चकबन्दी स्टाफ, भूतत्व एवं खनिकर्म विभाग तथा पर्यावरण एवं प्रदूषण नियत्रंण बोर्ड के साथ संयुक्त रूप से स्थलीय निरीक्षण किया गया।

उक्त सम्बन्धित अधिकारियों/कर्मचारियों द्वारा संयुक्त रूप से श्री रमेश चन्द अरोड़ा, एवं श्री राजेन्द्र कुमार को स्वीकृत खनन पट्टा क्षेत्रों का स्थल निरीक्षण किया गया। उक्त दोनों खनन पट्टा क्षेत्रों की स्थिति निम्नवत् है :–

(1) श्री रमेश चन्द्र अरोड़ा पुत्र स्व. श्री सागर चन्द्र अरोडा, नि0 41/6 बल्लूपुर रोड, देहरादून के पक्ष में परगना ज्वालापुर तहसील व जनपद हरिद्वार, के ग्राम बिशनपुर झरड़ा मुस्तहकम के क्षेत्रान्तर्गत खसरा संख्या 300, 301, 302, 303, 304 व 305 कुल रकवा 2.048 हैक्टेयर के 70 प्रतिशत क्षेत्रफल में गंगा नदी का पानी चल रहा है तथा 30 प्रतिशत क्षेत्रफल सूखा है। मौके पर अन्य खनन कार्य नहीं पाया गया।

(2) श्री राजेन्द्र कुमार पुत्र श्री महेन्द्र पाल, निवासी रोशनाबाद, तहसील व जिला हरिद्वार के पक्ष में जनपद व तहसील हरिद्वार के ग्राम बिशनपुर झरड़ा अहतमाल के क्षेत्रान्तर्गत खसरा संख्या 183, 184 व 185 कुल रकवा 0.7775 हैक्टेयर के 70 प्रतिशत क्षेत्रफल में गंगा नदी का पानी चल रहा है और 30 प्रतिशत क्षेत्रफल सूखा है। सूखे क्षेत्र में लगभग 01 फिट गहरा, 15 फिट लम्बा एवं 08 फिट चौड़े क्षेत्र में ऊपरी सतह से रेत हटाया हुआ पाया गया। मौके पर अन्य कोई खनन कार्य नहीं पाया गया।

(राजेश शर्मा) राजस्व उप निरीक्षण, हरिद्वार।	(जयवीर सिंह) चकबन्दी लेखपाल, हरिद्वार।	(सुनील कुमार) चकबन्दी लेखपाल, हरिद्वार।	(विजय सिंह) खनिज मोहरिर, भूतत्व एवं खनिकर्म इकाई, हरिद्वार।	(माधो सिंह) खनिज मोहरिर, भूतत्व एवं खनिकर्म इकाई, हरिद्वार।
(होशियार सिंह) खनिज मोहरिर, भूतत्व एवं खनिकर्म इकाई, हरिद्वार।	(मुकेश पुण्डीर) चकबन्दीकर्ता, हरिद्वार।	(प्रदीप जोशी) सहायक पर्यावरण अभियन्ता, पर्यावरण एवं प्रदूषण नियंत्रण बोर्ड, देहरादून।	(सुनील पंवार) उप निदेशक, खनन, भूतत्व एवं खनिकर्म इकाई, हरिद्वार।	(मनीष सिंह) उप जिलाधिकारी/ प्रभारी अधिकारी, खनन, हरिद्वार।

Scanned by CamScanner